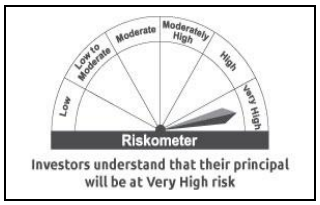
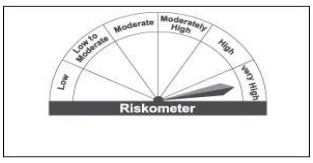
SCHEME INFORMATION DOCUMENT

Axis Nifty 500 Index Fund

(An Open-Ended Index Fund tracking Nifty 500 TRI)

This product is suitable for investors who are seeking*:	Scheme Risk-o-meter	Benchmark Risk-o-meter
• Long term wealth creation solution • An index fund that seeks to track returns by investing in a basket of Nifty 500 TRI stocks and aims to achieve returns of the stated index, subject to tracking error.		 **Nifty 500 TRI**

***Investors should consult their financial advisers if in doubt about whether the product is suitable for them.**

Continuous offer for Units at NAV based prices:

Name of Mutual Fund	:	Axis Mutual Fund
Name of Asset Management Company	:	Axis Asset Management Company Ltd.
Name of Trustee Company	:	Axis Mutual Fund Trustee Ltd
Addresses, Website of the entities	:	One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013 www.axismf.com
Name of the Sponsor	:	Axis Bank Ltd.

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Axis Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.axismf.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated November 28, 2024

Index Disclaimer:

The Axis Nifty 500 Index Fund (Products) are not sponsored, endorsed, sold or promoted by NSE INDICES LIMITED (formerly known as India Index Services & Products Limited ("IISL"). NSE INDICES LIMITED does not make any representation or warranty, express or implied, to the owners of the Axis Nifty 500 Index Fund or any member of the public regarding the advisability of investing in securities generally or in the Product(s) particularly or the ability of the Nifty 500 TRI to track general stock market performance in India. The relationship of NSE INDICES LIMITED to the Issuer is only in respect of the licensing of the Indices and certain trademarks and trade names associated with such Indices which is determined, composed and calculated by NSE INDICES LIMITED without regard to the Issuer or the Product(s). NSE INDICES LIMITED does not have any obligation to take the needs of the Issuer or the owners of the Product(s) into consideration in determining, composing or calculating the Nifty 500 TRI. NSE INDICES LIMITED is not responsible for or has participated in the determination of the timing of, prices at, or quantities of the Product(s) to be issued or in the determination or calculation of the equation by which the Product(s) is to be converted into cash. NSE INDICES LIMITED has no obligation or liability in connection with the administration, marketing or trading of the Product(s). NSE INDICES LIMITED do not guarantee the accuracy and/or the completeness of the Nifty 500 TRI or any data included therein and NSE INDICES LIMITED shall not have any responsibility or liability for any errors, omissions, or interruptions therein. NSE INDICES LIMITED does not make any warranty, express or implied, as to results to be obtained by the Issuer, owners of the product(s), or any other person or entity from the use of the Nifty 500 TRI or any data included therein. NSE INDICES LIMITED makes no express or implied warranties, and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to the index or any data included therein. Without limiting any of the foregoing, NSE INDICES LIMITED expressly disclaim any and all liability for any claims, damages or losses arising out of or related to the Products, including any and all direct, special, punitive, indirect, or consequential damages (including lost profits), even if notified of the possibility of such damages. An investor, by subscribing or purchasing an interest in the Product(s), will be regarded as having acknowledged, understood and accepted the disclaimer referred to in Clauses above and will be bound by it.

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SECTION I

Part I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	**Name of the scheme**	Axis Nifty 500 Index Fund ('the Scheme')
II.	**Category of the Scheme**	Index Fund
III.	**Scheme type**	An Open-Ended Index Fund tracking Nifty 500 TRI
IV.	**Scheme code**	AXIS/O/O/EIN/24/06/0087
V.	**Investment objective**	To provide returns before expenses that closely correspond to the total returns of the Nifty 500 TRI, subject to tracking errors. There is no assurance that the investment objective of the Scheme will be achieved.
VI.	**Liquidity~~/listing details~~**	The Scheme offers Units for Subscription and Redemption at NAV based prices on all Business Days on an ongoing basis. Under normal circumstances the AMC shall dispatch the redemption proceeds within three working days from date of receipt of request from the Unit holder. The AMC shall adhere to guidelines published by AMFI /SEBI for exceptional circumstances under which the scheme is unable to transfer redemption or repurchase proceeds within prescribed timelines.
VII.	**Benchmark (Total Return Index)**	**Benchmark:** Nifty 500 TRI **Justifications of Benchmark:** The Scheme primarily invests in constituents of Nifty 500 TRI and the objective of the Scheme is to provide returns before expenses that closely correspond to the total returns of the Nifty 500 TRI, subject to tracking errors. Hence, the Scheme will be benchmarked against Nifty 500 TRI. **Tier 2 Benchmark:** Not Applicable
VIII.	**NAV disclosure**	By 11.00 p.m. on every Business Day on AMC (www.axismf.com) and AMFI website. Further Details in Section II.
IX.	**Applicable timelines**	Timeline for **Dispatch of redemption proceeds:** Under normal circumstances the AMC shall dispatch the redemption proceeds within three (3) working days from the date of receipt of request from the Unit holder. The AMC shall adhere to guidelines published by AMFI /SEBI for exceptional circumstances under which the scheme is unable to transfer redemption or repurchase proceeds within prescribed timelines. **Dispatch of IDCW:** Not applicable
X.	**Plans and Options** Plans/Options and sub options under the Scheme	**<u>Plans</u>** 1. Axis Nifty 500 Index Fund - Regular Plan 2. Axis Nifty 500 Index Fund - Direct Plan **Option under each plans:** Growth

		Regular Plan Regular Plan is available for investors who purchase /subscribe Units in a Scheme through a Distributor. **Direct Plan** Direct Plan is only for investors who purchase/ subscribe Units in a Scheme directly with the Fund and is not available for investors who route their investments through a Distributor. **Eligible investors / modes for applying** All categories of investors (whether existing or new Unitholders) as permitted under the Scheme Information Document of the Scheme are eligible to subscribe under Direct Plan. Investments under Direct Plan can be made through various modes offered by the Fund for investing directly with the Fund {except Platform(s) where investors' applications for subscription of units are routed through Distributors}. All the plans will have a common portfolio. For detailed disclosure on default plans, kindly refer SAI.
XI.	**Load Structure**	**Entry Load**: Not Applicable In accordance with para 10.4 of SEBI Master Circular on Mutual Funds as amended from time to time, there shall be no entry load. **Exit Load**: if redeemed/ switched out within 15 days from the date of allotment: 0.25% if redeemed/ switched out after 15 days from the date of allotment: Nil For more details on Load Structure, please refer paragraph "Load Structure".
XII.	**Minimum Application Amount/switch in**	On Continuous basis **Minimum Application Amount/switch in** Rs. 100 and in multiples of Re. 1/- thereafter Minimum application amount is applicable at the time of creation of new folio and at the time of first investment in a scheme.
XIII.	**Minimum Additional Purchase Amount**	Rs.100 and in multiples of Re. 1/- thereafter
XIV.	**Minimum Redemption/ switch out amount**	There will be no minimum redemption criterion.
XV.	**New Fund Offer Period**	This section does not apply to the Scheme as it has already been launched. The New Fund Offer opened on June 26, 2024 and closed on July 9, 2024. The units under the Scheme were allotted on July 12, 2024. The Scheme is now available for Subscription and Redemption at NAV based prices on all Business Days.
XVI.	**New Fund Offer Price**	This section does not apply to the Scheme as it has already been launched. The Scheme is now available for Subscription and Redemption at NAV

		based prices on all Business Days.
XVII.	**Segregated portfolio/ side pocketing disclosure**	Yes, the Scheme has provision for segregated portfolio. For Details, kindly refer SAI
XVIII	**Swing pricing disclosure**	The Scheme does not have provision for swing pricing.
XIX.	**Stock lending/short selling**	The Scheme may engage in stock lending. The Scheme shall not undertake short selling,. For details, kindly refer SAI.
XX.	**How to Apply and other details**	Investors can undertake transactions in the Schemes of Axis Mutual Fund either through physical or electronic mode as mentioned below or any other mode as may be prescribed from time to time. **Physical Transactions** For making application for subscription / redemption / switches, application form and Key Information Memorandum may be obtained from / submitted to the Official Points of Acceptance (OPAs) of AMC or downloaded from the website of AMC viz. www.axismf.com. **Online / Electronic Transactions** Investors can undertake transactions via electronic mode including through the various online facilities offered by Axis AMC from time to time. Details in section II
XXI.	**Investor services**	**Contact details for general service, requests and complaints:** Investors can lodge any service request or complaints or enquire about NAVs, Unit Holdings, IDCW, etc by calling the Investor line of the AMC at contact number 8108622211 (chargeable) from 9.00 am to 6.00 pm (Monday to Saturday) or (022) 6649 6100 (at local call rate for enquiring at AMC ISC's) or email – customerservice@axismf.com. The service representatives may require personal information of the Investor for verification of his / her identity in order to protect confidentiality of information. The AMC will at all times endeavour to handle transactions efficiently and to resolve any investor grievances promptly. **Investor Relations Officer:** Mr. C P Sivakumar Nair Address: Axis Asset Management Company Ltd. One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013 Phone no.: (022) 6649 6102 For any grievances with respect to transactions through BSE StAR and / or NSE MFSS, the investors / Unit Holders should approach either the stock broker or the investor grievance cell of the respective stock exchange.
XXII	**Specific attribute of the scheme**	Not Applicable
XXIII	**Special product/facility available during the NFO and on ongoing basis**	The facilities offered under the Scheme are as follows: A. SYSTEMATIC INVESTMENTS 1) Systematic Investment Plan (SIP) 2) Atmanirbhar SIP 3) Systematic Investment Plan (SIP) Switch Facility 4) Systematic Investment Plan (SIP) Top-Up Facility

5) Systematic Investment Plan (SIP) Pause / Unpause facility
6) FLEX - SYSTEMATIC INVESTMENT PLAN ("FLEX SIP")

B. SYSTEMATIC TRANSFERS
1) SYSTEMATIC TRANSFER PLAN
2) CAPITAL APPRECIATION SYSTEMATIC TRANSFER PLAN ("CAPSTP")
3) FLEX - SYSTEMATIC TRANSFER PLAN ("FLEX STP")

C. SYSTEMATIC WITHDRAWAL PLAN (SWP)

D. TRANSFER OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL PLAN (IDCW TRANSFER PLAN)

E. SWITCHING OPTIONS
1) Inter – Scheme Switching option
2) Intra –Scheme Switching option

F. ONLINE SCHEDULE TRANSACTION FACILITY

The details pertaining to Frequency / Minimum installments / Minimum amount of SIP / SWP / STP are as follows:

1. Systematic Investment Plan

Investors shall have an option of choosing any date of the Month from 1st to 28th or last date of the Month as his SIP date. Minimum amount and minimum installments for Daily, Weekly, monthly and yearly frequency under SIP Facility is as follows

Frequency under SIP Facility	Minimum Installments	Minimum SIP amount
Daily	6	Rs. 100/- and in multiple of Re. 1/-
Weekly	6	Rs. 100/- and in multiple of Re. 1/-
Monthly	6 Installments	Rs. 100/- and in multiple of Re. 1/-
Yearly	3 Installments	Rs. 12,000/- and in multiple of Re. 1/-

2. Systematic Transfer Plan

Investors can opt for the Systematic Transfer Plan by investing a lumpsum amount in one scheme of the fund and providing a standing instruction to transfer sums at following intervals into any other scheme (as may be permitted by the Scheme Information Document of the respective schemes) of Axis Mutual Fund.

STP Frequency	Cycle Date	Minimum Amount* (in Rs.)	Minimum Installment
Daily	Monday To Friday	1,000/-	6
Weekly	Monday To Friday	1,000/-	6
Fortnightly	Alternate Wednesday	1,000/-	6
Monthly	1st, 7th, 10th, 15th or 25th	1,000/-	6
Quarterly	1st, 7th, 10th, 15th or 25th	3,000/-	2

3. Systematic Withdrawal Plan

There are five options available under SWP viz. Weekly option, Monthly option, quarterly option, Half Yearly and Yearly option. The details of which

		are given below:

	Weekly Option	Monthly Option	Quarterly Option	Half Yearly Option	Yearly Option
Minimum value of SWP	Rs. 1,000/-				
Additional amount in multiples of	Re.1				
Dates of SWP Installment	Any Business Day	1/5/10/15/25*			
Minimum No. of SWP	Five	Six	Four	Four	Two

* In the event that such a day is a holiday, the withdrawals would be affected on the next business day.

For further details of special products / facilities / Modes of Transactions, kindly refer SAI.

XXIV.	**Weblink**	• **TER for last 6 months/ Daily TER:** https://www.axismf.com/total-expense-ratio • **Scheme factsheet:** https://www.axismf.com/downloads

INTERPRETATION

For all purposes of this Scheme Information Document, except as otherwise expressly provided or unless the context otherwise requires:

- all references to the masculine shall include the feminine and all references, to the singular shall include the plural and vice-versa.
- all references to "dollars" or "$" refer to United States Dollars and "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- all references to timings relate to Indian Standard Time (IST).
- References to a day are to a calendar day including a non-Business Day.
- All references to SEBI Master Circular would refer to SEBI Master Circular for Mutual Funds dated June 27, 2024 as amended from time to time.

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

(i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
(ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
(iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
(iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
(v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct
(vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations
(vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
(viii) The Trustees have ensured that the Scheme approved by them is a new product offered by Axis Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date: November 28, 2024
Place: Mumbai

Name: Darshan Kapadia
Designation: Compliance Officer

Part II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation pattern will be:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Securities covered by Nifty 500 Index$	95	100
Debt & Money Market Instruments^	0	5

In terms of Para 3.4 of Master Circular for Mutual Funds as amended from time to time, which specifies the portfolio concentration norms as follows, shall be complied with respect to the underlying Index:

- The index has a minimum of 10 stocks as its constituents.
- No single stock in the index shall have more than 25% weight in the index.
- The weightage of the top three constituents of the index, cumulatively shall not be more than 65% of the Index.
- The individual constituent of the index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over previous six months.

$The Scheme may take an exposure to equity derivatives of constituents of the underlying index for short duration when securities of the index are unavailable, insufficient or for rebalancing at the time of change in index or in case of corporate actions, as permitted subject to rebalancing within 7 days (or as specified by SEBI from time to time). The exposure of scheme in derivative instruments shall be up to 20% of the net assets of the scheme.

^Residual portion of 5% of the net assets of the Scheme is provided for liquidity purposes.

The gross cumulative exposure through equity, debt & money market instruments and derivative position should not exceed 100% of the net assets of the Scheme in accordance with Para 12.24 of Master Circular of Mutual Fund as amended from time to time. Cash or cash equivalents with residual maturity of less than 91 days shall be treated as not creating any exposure. SEBI vide letter dated November 3, 2021 has clarified that Cash Equivalent shall consist of Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days. The Scheme may take exposure through derivative transactions in the manner and up to the limit as specified above.

The net assets of the scheme will be invested in stocks constituting the Nifty 500 Index. This would be done by investing in all the stocks comprising the Nifty 500 Index in the same weightage that they represent in the Nifty 500 Index. A small portion of the net assets of the Scheme will be invested in debt and money market instruments permitted by SEBI/ RBI including call money market or in alternative investment for the call money market as may be provided by the RBI, to meet the liquidity requirements of the Scheme. Further, due to corporate action in companies comprising the Underlying Index, the scheme may be allocated/allotted securities which are not part of the Underlying Index. Such security will be considered for asset allocation basis the security asset class.

Being a passively managed index fund, change in investment pattern is normally not foreseen. However, for short durations part of the corpus may be pending for deployment, in cases of extreme market conditions, special events or corporate events, like declaration of dividend by the companies comprising the index.

Investment in short term deposit

Pending deployment of the funds in securities in terms of investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of the Scheduled Commercial Banks, subject to the guidelines issued by Para 12.16 of SEBI Master Circular for Mutual Funds.

Stock Lending

The Scheme shall adhere to the following limits should it engage in Stock Lending.

1. Not more than 20% of the net assets of the Scheme can generally be deployed in Stock Lending.
2. Not more than 5% of the net assets of the Scheme can generally be deployed in Stock Lending to any single counter party / intermediary (as may be applicable).

The Scheme shall not carry out short selling.

Investment in Units of units of debt and liquid Mutual Fund

The Scheme may invest upto 5% of the net assets of the Scheme in units of debt and liquid mutual fund schemes of Axis AMC or of other mutual funds in terms of the prevailing SEBI (MF) Regulations.

The Scheme shall not invest in Overseas securities/ADR/GDR, Securitized debt, REIT / InvITs, Repo/ Reverse repo transactions in corporate debt, Unrated debt instruments, Credit Default Swaps, debt instruments having Structured obligations / Credit enhancements and instruments with special features as specified in Para 12.2 of SEBI Master circular for Mutual Fund Scheme. The Scheme shall not carry out short selling.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. No.	Type of Instrument	Percentage of exposure	Circular references
1.	Derivatives for non-hedging purposes	There is no separate limit for derivatives for non-hedging purposes. Please refer above para for exposure in derivatives	Para 7.5 and Para 12.25 of SEBI Master Circular for Mutual Funds
2.	Securities Lending and borrowing	The Scheme shall adhere to the following limits should it engage in Stock Lending. 1. Not more than 20% of the net assets of the Scheme can generally be deployed in Stock Lending. 2. Not more than 5% of the net assets of the Scheme can generally be deployed in Stock Lending to any single counter party/ intermediary (as may be applicable).	Para 12.11 of SEBI Master Circular for Mutual Funds as amended from time to time.
3.	Tri party Repo	The corpus of the Scheme pending for deployment may be invested in Tri-Party Repos (TREPS) on Government Securities.	-
4.	Mutual Fund Units	The Scheme may invest upto 5% of the net assets of the Scheme in units of debt and liquid mutual fund schemes of Axis AMC or of other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations.	Clause 4 of Seventh Schedule of SEBI MF Regulations, 1996

The limits given above shall be subject to Schedule VII of the Regulations / circulars issued by SEBI and shall stand revised to the extent of changes in the Regulations / circulars from time to time.

The scheme shall not invest in below securities/instruments:

Sr. No.	Type of Instrument
1	Overseas Securities
2	Securitized Debt

3	Debt instruments having Credit Enhancement /Structured Obligations
4	Repo and Reverse repo in corporate debt securities
5	REITS and InVITS
6	Credit Default Swap
7	Debt instruments with special features AT1 & AT2 Bonds
8	Unrated debt instruments
9	The Scheme shall not undertake short selling

Portfolio rebalancing due to short term defensive considerations:

:

Due to market conditions, the AMC may invest beyond the range set out in the asset allocation. Such deviations shall normally be for a short term and defensive considerations as per Para 1.14.1.2 of SEBI Master Circular for Mutual Fund or as may be amended from time to time, and the fund manager will rebalance the portfolio within 7 calendar days from the date of deviation.

Portfolio rebalancing:

In the event of deviation due to change in constituents of the index due to periodic review, in accordance with Para 3.6.7 of SEBI Master Circular for Mutual Funds as amended from time to time, the portfolio of the Scheme shall be rebalanced within 7 calendar days from the date of such deviation.

In the event of involuntary corporate action, the scheme shall dispose the security not forming part of the underlying index within 7 days from the date of listing. Similarly, unlisted securities received in the event of corporate action will be disposed by the Fund Manager in line with the investment objective of the Scheme.

B. WHERE WILL THE SCHEME INVEST?

The Scheme will invest in following instruments:

- Equity & Equity related instruments (forming part of the underlying index)
- Derivatives
- Debt & Money Market instruments (as per asset allocation pattern)
- Short Term Deposit
- Units of Mutual Fund Schemes

The Scheme shall invest in any other instruments as may be permitted by SEBI/RBI from time to time in line with the investment objective of the Scheme.

Kindly refer detailed definitions and applicable regulations/guidelines for each instruments in the Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The Scheme follows a passive investment strategy.

The Scheme would invest in stocks comprising the underlying index and shall track the benchmark index. The Scheme may also invest in debt and money market instruments, in compliance with Regulations to meet liquidity and expense requirements. The Scheme shall invest in stocks forming part of the underlying Index in the same ratio as per the index to the extent possible and to that extent follow a passive investment strategy, except to the extent of meeting liquidity and expense requirements. Events like the constituent stocks becoming illiquid in the cash market, the exchange changing the constituents, a large dividend going ex but lag in its receipts, etc. tend to increase the tracking error. In such events, it may be more prudent for the Scheme to take exposure through derivatives of its constituent stocks in order to minimize the long term tracking error

Derivatives Strategy:

The Scheme may invest in various derivative instruments which are permissible under the applicable regulations. Such investments shall be subject to the investment objective and strategy of the Scheme and the internal limits if any, as laid down from time to time. These include but are not limited to futures

Derivatives are financial contracts of pre-determined fixed duration, like stock futures, whose values are derived from the value of an underlying primary financial instrument.
For detailed risks associated with use of derivatives, please refer paragraph "Scheme Specific Risk Factors". Exchange traded derivatives Contracts in stocks and indices in India are currently cash settled at the time of maturity.

Concepts and Examples of derivatives which may be used by the fund manager:

Futures
Stock futures are contracts traded on the exchanges available on NSE, the primary exchanges in India. Stock Futures follow a weekly or monthly settlement cycle. These futures expire on the working Thursday of the week or the last working Thursday of the respective months.

Illustration with Stock Futures
In case the Reliance Industries near month future contract is trading at say, Rs. 2,600, and the fund manager has to reduce his exposure on account of rebalancing; the Scheme can initiate a sale transaction of Reliance futures at Rs. 2,600. On expiry, the fund can tender shares for physical settlement and exit the position.

Correspondingly, if the fund manager has to add shares to the portfolio on account of rebalancing, he may take long positions and request for physical delivery on expiry date.

The determinants to such trades may include one or more factors:

- The carrying cost,
- Liquidity of the stock, and
- The transaction cost
- Impact cost of the trade

The use of derivatives is aimed at executing rebalancing strategies in the most efficient manner and minimize tracking error.

Strategy that employ stock futures and their objectives:

Use of derivatives for portfolio rebalancing and efficient portfolio management: Buying/ Selling Stock future:

When the Scheme wants to initiate a long position in a stock whose spot price is at say, Rs.100 and futures is at 98, then the Scheme may just buy the futures contract instead of the spot thereby benefiting from a lower cost.

Risk: While the cash market stock price and the futures price have a high degree of correlation, they may often trade at premium/discount. Hence exposures via futures contract could impact the tracking error of the fund.

Investment in derivatives are subject to certain risks, details of which are enumerated under section 'Risks associated with investments in derivatives'.

For details pertaining to Risk Controls and Risk Mitigation refer Point no. C Part I of Section II of the Scheme Information Document.

PORTFOLIO TURNOVER
The Scheme is an open-ended scheme. It is expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

There may be an increase in transaction cost such as brokerage paid, if trading is done frequently. However, the cost would be negligible as compared to the total expenses of the Scheme. Frequent trading may increase the profits which will offset the increase in costs. The fund manager will endeavor to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. However, it is difficult to estimate with reasonable accuracy, the likely turnover in the portfolio of the Scheme. The Scheme has no specific target relating to portfolio turnover.

For details pertaining to Risk Controls and Risk Mitigation refer Point no. C Part I of Section II of the Scheme Information Document.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

For details refer Point no. VII of Part I of Section I of the Scheme Information Document.

E. WHO MANAGES THE SCHEME?

Name of Fund Manager	Ages and Qualification	Experience of the Fund Manager	Names of other schemes under his management
Karthik Kumar	**Age**: 41 years **Qualifications**: • M.B.A – Krannert School of Management, Purdue University, USA • C.F.A (USA) • B.E (Mechanical) – Sardar Patel College of Engg, Mumbai University	'Total number of years of experience: 16 years, his last 10 years' experience are as follows: • Axis Asset Management Company Limited • June 2019 – Till date • SilverTree Hong Kong • April 2017 – May 2019 • Asiya Investment, Hong Kong Sept 2008 – Feb 2017	Axis Arbitrage Fund Axis BSE SENSEX ETF Axis BSE Sensex Index Fund Axis Equity ETFs FoF Axis NIFTY 100 Index Fund Axis NIFTY 50 ETF Axis NIFTY 50 Index Fund Axis Nifty 500 Index Fund Axis NIFTY Bank ETF Axis Nifty Bank Index Fund Axis NIFTY Healthcare ETF Axis NIFTY India Consumption ETF Axis NIFTY IT ETF Axis Nifty IT Index Fund Axis Nifty Midcap 50 Index Fund Axis NIFTY Next 50 Index Fund Axis Nifty Smallcap 50 Index Fund Axis Quant Fund Axis Nifty500 Value 50 Index Fund
Sachin Relekar	**Age**: 50 years **Qualifications**: • Master of Management Studies - Mumbai University	Total number of years of experience: 22 Years • Axis Asset Management Company Limited - from	Axis Flexi Cap Fund Axis Focused Fund Axis Nifty 500 Index Fund Axis NIFTY Next 50 Index Fund Axis Value Fund

		24-01-2024 to till date • Bandhan Asset Management Company Limited - From 02-12-20 to 23-01-24 • LIC Mutual Fund Asset Management Company Limited - From 02-12-12 to 01-12-20	

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

Axis Nifty 500 Index Fund, An Open-Ended Index Fund tracking Nifty 500 TRI is a new scheme offered by Axis Mutual Fund and is not a minor modification of any other existing scheme/product of Axis Mutual Fund. Differentiation is as follows:

a. Reference list of existing open ended Index Fund of Axis Mutual Fund are as follows:

Sr. No.	Name of the scheme
1	Axis Nifty 500 Index Fund
2	Axis Nifty 100 Index Fund
3	Axis Nifty 50 Index Fund
4	Axis Nifty Next 50 Index Fund
5	Axis Nifty Smallcap 50 Index Fund
6	Axis Nifty Midcap 50 Index Fund
7	Axis Nifty IT Index Fund
8	Axis BSE Sensex Index Fund
9	Axis Nifty Bank Index Fund
10	Axis Nifty500 Value 50 Index Fund

b. Please refer the AMC website https://www.axismf.com/statutory-disclosures for detailed comparative table on existing scheme different from existing schemes of Axis Mutual Fund

G.HOW HAS THE SCHEME PERFORMED

Performance of Axis Nifty 500 Index Fund – Regular Plan - Growth Option on September 30, 2024 is as follows

Period	Axis Nifty 500 Index Fund - Regular Plan - Growth^	Nifty 500 TRI
1 Year returns	-	-
3 Year returns	-	-
5 Year returns	-	-
Returns since Inception (12-Jul-24)	4.75%	5.22%

Absolute Returns for Last 5 Financial Years – Not Applicable

*From fund inception to 31st March, 2024

Performance of the Axis Nifty 500 Index Fund – Direct Plan – Growth Option as on September 30, 2024 is as follows:

Period	Axis Nifty 500 Index Fund - Direct Plan - Growth^	Nifty 500 TRI
1 Year returns	-	-
3 Year returns	-	-
5 Year returns	-	-
Returns since Inception (14-Jul-23)	4.96%	5.22%

Absolute returns for last 5 financial years – Not Applicable

*From fund inception to 31st March, 2024

^Past performance may or may not be sustained in future. Returns are compounded annualized for period more than or equal to 1 year. Calculations are based on Growth Option NAVs. The performance of Scheme is benchmarked to the Total Return Variant (TRI) of the Benchmark Index in terms of Para 1.9and Para 6.14 of SEBI Master Circular on Mutual Funds as amended from time to time.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

i. Scheme's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors: - Please refer the AMC website https://www.axismf.com/statutory-disclosures for said details.

ii. Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors as a percentage of NAV of the scheme in case of debt and equity ETFs/index funds through a functional website link that contains detailed description – Please refer the AMC website https://www.axismf.com/statutory-disclosures for said details.

iii. Functional website link for Portfolio Disclosure - ~~Fortnightly~~ / Monthly/ Half Yearly:
- Please refer the AMC website (https://www.axismf.com/statutory-disclosures) for said details

Portfolio turnover ratio for the one-year period ended September 30, 2024: 0.17 times*
*Based on Equity and Equity derivatives only. TREPS/Repo/FD/Margin FD/MFU/SLB are not considered.

iv. Aggregate investment in the Scheme by Concerned scheme's Fund Manager(s):

Sr. No.	Category of Persons (Axis Nifty 500 Index Fund – Fund Manager(s))	Net Value*		Market Value*
		Units	NAV	
1.	Not Applicable			

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

v. Investments of AMC in the Scheme –

Subject to the applicable Regulations, the AMC may invest either directly or indirectly, in the Scheme during Ongoing Offer Period. However, the AMC shall not charge any investment management fee on such investments in the Scheme.

Further, in terms of requirement of the Regulations, the AMC shall invest such amounts in Scheme, based on the risks associated with the Scheme, as may be specified by the SEBI from time to time.

Please refer the AMC website https://www.axismf.com/statutory-disclosures for detailed AMC Investments in Scheme(s) of Axis Mutual Fund

Part III. OTHER DETAILS

A.COMPUTATION OF NAV

The Net Asset Value (NAV) per Unit under the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The Net Assets Value (NAV) of the Units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's Investments} + \text{Current Assets including Accrued Income} - \text{Current Liabilities and Provisions}}{\text{No. of Units outstanding under Scheme on the Valuation Day}}$$

The NAV shall be calculated up to four decimal places. Separate NAV will be calculated and disclosed for each Option.

The NAVs will be calculated and disclosed on all the Business Days.

Illustration of Computation of NAV:

The computation of NAV per unit using various components is explained as follows:

Particulars	Amount in Rs
Market or Fair Value of Scheme's Investments .... (A)	10,00,00,000.00
Add: Current Assets including Accrued Income ... (B)	75,34,345.00
Less: Current Liabilities and Provisions. ..... (C)	(30,00,000.00)
Net Assets (A+B-C)	10,45,34,345.00

No. of Units outstanding under Scheme on the Valuation Day: 100,00,000
The NAV per unit will be computed as follows: 10,45,34,345.34 / 100,00,000 = Rs. 10.4534 per unit (rounded off to four decimals)

The Mutual Fund will ensure that the Redemption Price will not be lower than 95% of the Applicable NAV.

For other details such as policies w.r.t computation of NAV, rounding off, procedure in case of delay in disclosure of NAV etc. refer to SAI

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationery, bank charges etc.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include but are not limited to Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that following expenses will be charged to the Scheme as expenses as permitted under Regulation 52 of SEBI (MF) Regulations. For the actual current expenses being charged, the investor should refer to the website of the AMC.

Expense Head	% of daily Net Assets

Investment Management and Advisory fees	Upto 1.00 %
Trustee fee	
Audit fees	
Custodian fees	
RTA fees	
Marketing & Selling expense incl. agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 1 bps)	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash & derivative market trades respectively	
Goods & Service Tax (GST) on expenses other than investment and advisory fees	
Other Expenses*	
Maximum total expense ratio (TER) permissible under Regulation 52(6)(c)	**Upto 1.00%**
Additional expenses under regulation 52(6A)(c)^	Upto 0.05%
Additional expenses for gross new inflows from specified cities under Regulation 52(6A)(b)#	Upto 0.30%

^The AMC shall not charge additional expenses under Regulation 52(6A)(c) in case exit load is not levied/ not applicable.

*Any other expenses which are directly attributable to the Scheme, may be charged with the approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc. and no commission for distribution of Units will be paid/ charged under Direct Plan.

The expenses towards Investment Management and Advisory Fees under Regulation 52(2) and the various sub-heads of recurring expenses mentioned under Regulation 52(4) of SEBI (MF) Regulations can be apportioned under various expense heads/ sub heads without any sub limit, as permitted under the applicable regulations. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively. Further, the additional expenses under Regulation 52(6A)(c) may be incurred either towards investment & advisory fees and/or towards other expense heads as stated above as and when applicable.

These estimates have been made in good faith as per the information available with the Investment Manager and are subject to change inter-se or in total subject to prevailing Regulations.

The AMC will charge the Scheme such actual expenses incurred, subject to the statutory limit prescribed in the Regulations and amendments thereto.

The recurring expenses of the Scheme (including the Investment Management and Advisory Fees) shall be as per the limits prescribed under the SEBI (MF) Regulations. It is as follows:

In case of an index fund scheme, the total expense ratio of the Scheme including the investment and advisory fees shall not exceed 1.00 per cent of the daily net assets.

The total expenses of the Scheme including the investment management and advisory fee shall not exceed the limit stated in Regulation 52(6) of the SEBI (MF) Regulations.

The AMC will charge the Scheme such actual expenses incurred, subject to the statutory limit prescribed in the Regulations.

Expenses charged to the Scheme:
A. In addition to the limits as specified in Regulation 52(6) of SEBI (MF) Regulations or the Total Recurring Expenses (Total Expense Limit) as specified above, the following costs or expenses may be charged to the Scheme namely-

Additional expenses for gross new inflows from specified cities
(a) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by SEBI/AMFI from time to time are at least -
(i) 30 per cent of gross new inflows in the Scheme, or;
(ii) 15 per cent of the average assets under management (year to date) of the Scheme, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the Scheme shall be charged on proportionate basis.

Provided further that, expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities.

Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the Scheme in case the said inflows are redeemed within a period of one year from the date of investment.

Provided further that, additional TER can be charged based on inflows only from retail investors from B30 cities in terms of Para 10.1 of SEBI master circular for Mutual Fund. For this purpose inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from "retail investor".

#Note: Pursuant to SEBI letter dated February 24, 2023 read with AMFI communication dated March 02, 2023, w.e.f March 01, 2023 no additional expense shall be charged on the new inflows received on or after March 01, 2023 from specified cities as per Regulation 52 (6A) (b) till any further guidance is received from SEBI in this regard.

Additional expenses under regulation 52(6A)(c)

a) Additional expenses, incurred towards different heads mentioned under Regulations 52(2) and 52(4), not exceeding 0.05 per cent of daily net assets of the Scheme;

b) GST payable on investment and advisory service fees ('AMC fees') charged by Axis Asset Management Company Limited;

Brokerage and transaction cost incurred for the purpose of execution shall be charged to the schemes as provided under Regulation 52 (6A) (a) upto 12 bps and 5 bps for cash market & derivative transactions respectively. Any payment towards brokerage & transaction costs, over and above the said 12 bps and 5 bps for cash market & derivative transactions respectively within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the Regulations

B. Within the Total Expense Limit chargeable to the Scheme, following will be charged to the Scheme:
(a) GST on other than investment and advisory fees, if any shall be borne by the Scheme.
(b) Investor education and awareness initiative fees of at least 1 basis points on daily net assets of respective Scheme.

C. AMC fees charged by Axis AMC to the Scheme will be within the Total Expense Limit as prescribed by SEBI (MF) Regulations, with no sub-limit on said AMC fees.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily paid from the scheme only within the regulatory limits and not from the books of AMC, its associate, sponsor, trustees or any other entity through any route in terms of SEBI circulars and clarification issued thereon.

Expenses over and above the prescribed limit shall be charged / borne in accordance with the Regulations prevailing from time to time.

The mutual fund would update the notice for change in base TER on its website (www.axismf.com) atleast three working days prior to the effective date of the change. Investors can refer 'Total Expense Ratio of Mutual Fund Schemes' section on https://www.axismf.com/total-expense-ratio for Total Expense Ratio (TER) details.

Illustration of impact of expense ratio on scheme's returns.
For any scheme, NAV is computed on a daily basis factoring in all the assets as well as liabilities of the Scheme (including expenses charged). Expenses charged to the Scheme bring down its NAV and hence the investor's net returns on a corresponding basis.

Illustration for Regular Plan

Particulars	Amount (in Rs.)	No of units	NAV per unit (in Rs.)
Invested on March 31, 2021 (A)	10,000	1,000	10.00
Value of above investment as on March 31, 2022 (gross of all expenses) (B)	11,500	1,000	11.50
Total Expenses charged during the year @1% p.a.* (assumed) (C)	108		0.11
Value of above investment as on March 31, 2021 (net of all expenses) (D) = (B-C)	11,393	1,000	11.39
Returns (%) (gross of all applicable expenses) (E) = ((B/A)-1)	15.0%		
Returns (%) (net of all applicable expenses) (F) = ((D/A)-1)	13.9%		

*Expenses are computed on daily average assets of the scheme.
Effect of STT on transactions in mutual funds is not factored into this illustration.

Illustration for Direct Plan

Particulars	Amount (in Rs.)	No of units	NAV per unit (in Rs.)
Invested on March 31, 2021 (A)	10,000	1,000	10.00
Value of above investment as on March 31, 2022 (gross of all expenses) (B)	11,500	1,000	11.50
Total Expenses charged during the year @0.5% p.a.* (assumed) (C)	54		0.05
Value of above investment as on March 31, 2021 (net of all expenses) (D) = (B-C)	11,446	1,000	11.45
Returns (%) (gross of all applicable expenses) (E) = ((B/A)-1)	15.0%		
Returns (%) (net of all applicable expenses) (F) = ((D/A)-1)	14.5%		

*Expenses are computed on daily average assets of the scheme.
Effect of STT on transactions in mutual funds is not factored into this illustration.

Please Note:

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Scheme. The Total Expenses considered in the illustration is an hypothetical number and the actual expense may vary from the same. The Illustration should not be construed as providing any kind of investment advice or guarantee of returns on investments.

- It is assumed that the expenses charged are evenly distributed throughout the year. The expenses of the Direct Plan under the Scheme may vary with that of the Regular Plan under the Scheme.
- Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.
- Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each investor is advised to consult his or her own financial advisor

D. LOAD STRUCTURE

Load is an amount which is paid by the Investor to redeem the Units from the Scheme. This amount is used by the AMC to pay commission to the distributors and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, investors may refer to the website of the AMC (www.axismf.com) or may call at contact number **8108622211** (Chargeable) from 9.00 am to 6.00 pm (Monday to Saturday) or can contact his distributor.

Para 10.4 of SEBI Master Circular For Mutual Funds as amended from time to time has decided that there shall be no entry Load for all Mutual Fund Schemes.

Type of Load	Load chargeable (as %age of NAV)
Exit Load	For details refer Point no. XI of Part – I of Section I of the Scheme Information Document.

Units issued on reinvestment of IDCW shall not be subject to Load. No load shall be levied on switches No load shall be levied on switches between options and sub-options of the Scheme.

The above mentioned load structure shall be equally applicable to the special products offered under the Scheme such as SIP, STP, SWP, etc. offered by the AMC.

Exit load charged to the investors will be credited back to the Scheme net of GST.

Investors are requested to check the prevailing load structure of the Scheme before investing. For any change in load structure AMC will issue an addendum and display it on the website/ Investor Service Centres.

Para 10.4 of Master Circular for Mutual Funds has decided that there shall be no Entry Load for all Mutual Fund schemes.

Under the Scheme, the AMC/ Trustee reserves the right to change / modify the load structure if it so deems fit in the interest of smooth and efficient functioning of the Mutual Fund. The AMC/ Trustee reserves the right to introduce / modify the load depending upon the circumstances prevailing at that time subject to maximum limits as prescribed under the Regulations.

The Redemption Price however, will not be lower than 95% of the NAV. Any imposition or enhancement of Load in future shall be applicable on prospective investments only.

At the time of changing the Load Structure:

1. The AMC shall be required to issue an addendum and display the same on its website immediately;
2. The addendum shall be circulated to all the distributors / brokers so that the same can be attached to all Scheme Information Document and Key Information Memorandum already in stock.
3. Latest applicable addendum shall be a part of KIM and SID of the respective Scheme(s).
4. Further, the account statements shall continue to include applicable load structure.

The Trustee/AMC reserves the right to change the load structure subject to the limits prescribed under the Regulations. Any change in load structure shall be only on a prospective basis i.e. any such changes would be chargeable only for Redemptions from prospective purchases (applying first in

first out basis).

E. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme shall have a minimum of 20 Investors and no single Investor shall account for more than 25% of the corpus of the Scheme. The aforesaid conditions should be complied with in each calendar quarter on an average basis. In case the Scheme does not have a minimum of 20 Investors on an ongoing basis for each calendar quarter, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at Applicable NAV. If there is a breach of the 25% limit by any Investor over the quarter, a rebalancing period of one month would be allowed and thereafter the Investor who is in breach of the rule shall be given 15 days' notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic Redemption by the Mutual Fund at the Applicable NAV on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

Section II

I. Introduction

A. Definitions/interpretation

For details refer website of Axis Mutual Fund: https://www.axismf.com/statutory-disclosures

B. Risk factors

Scheme Specific Risk Factors

Risks associated with Passive investments strategy
The Scheme will be a passively managed scheme providing exposure to constituents of Nifty 500 Index and tracking its performance and yield, before expenses. The Scheme performance may be affected by a general decline in the Indian markets relating to its underlying Index. The Scheme invests in the underlying Index regardless of its investment merit.

Nifty 500 Index represents the top 500 companies based on full market capitalisation from the eligible universe. Equities are volatile in nature and are subject to price fluctuations on a daily basis. The volatility in the value of the equity instruments is due to various micro and macroeconomic factors affecting the securities markets. This may have an adverse impact on individual securities /sector and consequently on the NAV of Scheme.

Given the index also constitutes mid and small cap stocks, it is a possibility that fund manager may take some time to purchase/sell some stocks because of liquidity issues or trading restrictions. This may lead to a temporary mismatch between the scheme's portfolio and the benchmark index.

Tracking Error Risk:
The Fund Manager would not be able to invest the entire corpus exactly in the same proportion as in the underlying index due to certain factors such as delay in purchase or non-availability of underlying securities forming part of the index, the fees and expenses of the Scheme, corporate actions, cash balance, changes to the underlying index and regulatory restrictions, which may result in Tracking Error with the underlying index of the Scheme. The Scheme's returns may therefore deviate from its underlying index. "Tracking Error" is defined as the standard deviation of the difference between daily returns of the underlying index and the NAV of the Scheme. There can be no assurance or guarantee that the Scheme will achieve any particular level of Tracking Error relative to performance of the underlying Index. Tracking Error may arise due to the following reasons:

1. Delay in purchase or non-availability of underlying securities forming part of the index.
2. Delay in liquidation of securities which have been removed by the Index.
3. Difference in valuation of underlying securities by the Index Provider and AMC's valuation providers.
4. Expenditure incurred by the Fund.
5. Available funds may not be invested at all times as the Scheme may keep a portion of the funds in cash to meet Redemptions, or corporate actions or otherwise.
6. Securities trading may halt temporarily due to circuit filters.
7. Corporate actions such as debenture or warrant conversion, rights issuances, mergers, change in constituents etc.
8. Rounding-off of the quantity of securities/shares in the underlying index.
9. Interest payout.
10. Index providers undertake a periodical review of the securities/scrips that comprise the underlying index and may either drop or include new securities/scrips.

In such an event, the Fund will try to reallocate its portfolio but the available investment/ reinvestment opportunity may not permit absolute mirroring immediately. SEBI Regulations (if any) may impose restrictions on the investment and/or divestment activities of the Scheme Such

restrictions are typically outside the control of the AMC and may cause or exacerbate the Tracking Error.

Tracking difference:

Tracking difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.

Risks associated with investments in Equity and Equity related securities

- Equity and equity related securities are volatile and prone to price fluctuations on a daily basis. The liquidity of investments made in the Scheme may be restricted by trading volumes and settlement periods. Settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases, due to settlement problems, could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme portfolio would result at times, in potential losses to the Scheme, should there be a subsequent decline in the value of securities held in the Scheme portfolio. Also, the value of the Scheme investments may be affected by interest rates, currency exchange rates, changes in law/policies of the government, taxation laws and political, economic or other developments which may have an adverse bearing on individual Securities, a specific sector or all sectors.
- Investments in equity and equity related securities involve a degree of risk and investors should not invest in the equity Schemes unless they can afford to take the risk of losing their investment.

Risks associated with investments in derivatives

- The Scheme may invest in derivative products in accordance with and to the extent permitted under the Regulations. Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself.

- The derivatives market in India is nascent and does not have the volumes that may be seen in other developed markets, which may result in volatility to the values.

- Investment in derivatives also requires the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. Even a small price movement in the underlying security could have an impact on their value and consequently, on the NAV of the Units of the Scheme.

- The Scheme may face execution risk, whereby the rates seen on the screen may not be the rate at which the ultimate execution of the derivative transaction takes place.

- Investments in stock futures face the same risk as the investments in a portfolio of shares representing an index. The extent of loss is similar to that of underlying stocks.

- The Scheme bears a risk that it may not be able to correctly forecast future market trends or the value of assets, indices or other financial or economic factors in establishing derivative positions for the Scheme.

- The risk of loss in trading futures contracts can be substantial, because of the low margin deposits required, the extremely high degree of leverage involved in futures pricing and the potential high volatility of the futures markets.

- Other risks in using derivatives include the risk of mispricing or improper valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies
- The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments

Risks associated with investments in Fixed Income Securities

Interest-Rate Risk: Fixed income securities such as government bonds, corporate bonds, and money market instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.

Re-investment Risk: Investments in fixed income securities carry re-investment risk as interest rates prevailing on the coupon payment or maturity dates may differ from the original coupon of the bond.

Liquidity Risk: The liquidity of money market instruments may change, depending on market conditions leading to changes in the liquidity premium attached to the price of the instrument. At the time of selling the security, the security can become illiquid, leading to loss in value of the portfolio.

Credit Risk: This is the risk associated with the issuer of a Money Market Instrument defaulting on coupon payments or in paying back the principal amount on maturity. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is the safest.

Settlement Risk: Fixed income securities run the risk of settlement which can adversely affect the ability of the fund house to swiftly execute trading strategies which can lead to adverse movements in NAV

Risks associated with Segregated Portfolio

1. Investor holding units of segregated portfolio may not able to liquidate their holding till the time recovery of money from the issuer.
2. Security comprises of segregated portfolio may not realise any value.
3. Listing of units of segregated portfolio on recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

Risks associated with transaction in Units through stock exchange(s)

In respect of transaction in Units of the Scheme through BSE and / or NSE, allotment and redemption of Units on any Business Day will depend upon the order processing / settlement by BSE and / or NSE and their respective clearing corporations on which the Fund has no control.

Risks associated with Securities lending

Securities Lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed.

The risks in lending portfolio securities, as with other extensions of credit, consist of the failure of another party, to comply with the terms of agreement entered into between the lenders of securities i.e. any scheme and the approved intermediary/counterparty. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the inability of the approved intermediary/counterparty to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The Scheme may not be able to sell such lent securities and this can lead to temporary illiquidity.

C. Risk mitigation strategies

Risk Control & Risk Mitigation:

Risk is an inherent part of the investment function. Effective Risk Management is critical to Fund Management for achieving financial soundness. Investments by the Scheme shall be made as per the investment objectives of the Scheme and provisions of the Regulations.
The Scheme aims to track the Nifty 500 TRI before expenses. The index is tracked on a regular basis and changes to the constituents or their weights, if any, are replicated in the Scheme portfolio with the purpose of minimizing tracking error.
Investments in equity securities and money market securities carry various risks such as inability to sell securities, trading volumes and settlement periods, interest rate risk, liquidity risk, default risk, reinvestment risk etc. Whilst such risks cannot be eliminated, they may be mitigated by diversification.
In order to mitigate the various risks, the portfolio of the Scheme will be constructed in accordance with the investment restriction specified under the Regulations which would help in mitigating certain risks relating to investments in securities market.
The AMC has incorporated adequate safeguards to manage risk in the portfolio construction process. Risk control would involve managing risk in order to keep it in line with the investment objective of the Scheme.

Risk control measures with respect to investment Equity instruments

Market Risk: Equity and Equity related securities by nature are volatile and prone to price fluctuations on a daily basis due to both macro and micro factors.

Mitigation - Market risk is a risk which is inherent to an equity scheme. The scheme will try to reduce the market risk by undertaking active portfolio management as per the investment objective.

Liquidity risk: The liquidity of investme nts made in the Scheme may be restricted by trading volumes and settlement periods

Mitigation- As such the liquidity of stocks that the scheme invests into could be relatively low. The scheme will try to maintain a proper asset-liability match to ensure redemption / Maturity payments are made on time.

Tracking error risk: The performance of the Scheme may not commensurate with the performance of the benchmark index on any given day or over any given period. Such variation, referred to as tracking error may impact the performance of the Scheme.

Mitigation: The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible.

Risk control measures with respect to Debt & Money Market Instruments

Market Risk / Interest Rate Risk: Changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as

interest rates rise. The price movement up and down in fixed income securities will lead to possible movements in the NAV.

Mitigation - In a rising interest rates scenario the scheme may increase its investment in money market securities whereas if the interest rates are expected to fall the allocation to debt securities with longer maturity may be increased thereby mitigating risk to that extent.

Liquidity or Marketability Risk: This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).

Mitigation- The scheme may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be high in case of medium to long maturity corporate bonds.

Credit risk or default risk: It refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security). Normally, the value of a fixed income security will fluctuate depending upon the changes in the perceived level of credit risk as well as any actual event of default. The greater the credit risk, the greater the yield required for someone to be compensated for the increased risk.

Mitigation– Apart from the basic examination, management's past track record will also be studied. In order to assess financial risk a detailed assessment of the issuer's financial statements will be undertaken to review its ability to undergo stress on cash flows and asset quality. A detailed evaluation of accounting policies, off-balance sheet exposures, notes, auditors' comments and disclosure standards will also be made to assess the overall financial risk of the potential borrower. In case of securitized debt instruments, the Scheme will ensure that these instruments are sufficiently backed by assets.

Risk control with respect to derivatives

As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives since derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The Scheme may invest in derivative for the purpose of hedging, portfolio balancing and other purposes as may be permitted under the Regulations.

Mitigation- Exposure with respect to derivatives shall be in line with regulatory limits and the limits specified in the SID. All equity derivatives trade will be done only on the exchange with guaranteed settlement.

II. Information about the scheme:

A. Where will the scheme invest –

The corpus of the Scheme will be invested in Equity & Equity related instruments forming part of the constituents of the underlying index. The scheme will track NIFTY 500 TRI and is a passively managed scheme. In case of any change in the index due to corporate actions or change in the constituents of NIFTY 500 TRI the relevant investment decision will be determined considering the composition of NIFTY 500 Index.

The scheme would invest in stocks comprising the underlying index. The Fund may also invest in Debt Instruments, Money Market Instruments in compliance with Regulations to meet liquidity and expense requirements.

Equity Instruments

1. *Equity share* is a security that represents ownership interest in a company.
2. *Equity Related Instruments* are securities which give the holder of the security right to receive Equity Shares on pre agreed terms. It includes convertible bonds, convertible debentures, equity warrants, convertible preference shares, etc. The Scheme shall invest in Equity shares of constituents

of NIFTY 500 Index, however it may be entitled to and receive Equity Related instruments of such entities by way of corporate action.

3. *Equity Derivatives* are financial instruments, generally traded on an exchange, the price of which is directly dependent upon (i.e., "derived from") the value of equity shares or equity indices. Derivatives involve the trading of rights or obligations based on the underlying, but do not directly transfer property. The Scheme will take exposure to equity derivatives through stock futures of constituents of the underlying index. The Scheme will not take any exposure in equity derivatives through stock Future options.

Futures:

Futures are exchange-traded contracts to sell or buy financial instruments for future delivery at an agreed price. There is an agreement to buy or sell a specified quantity of financial instrument on a designated future date at a price agreed upon by the buyer and seller at the time of entering into a contract. A futures contract involves an obligation on both the parties to fulfill the terms of the contract. SEBI has permitted futures contracts on indices and individual stocks with maturity of 1 month, 2 months and 3 months on a rolling basis. The futures contracts are settled on last Thursday (or immediately preceding trading day if Thursday is a trading holiday) of each month. The final settlement price is the closing price of the underlying stock(s)/index.

Debt & Money Market Instruments

Certificate of Deposit (CD)

Certificate of Deposit is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is one year to 3 years from the date of issue.

Commercial Paper (CP)

Commercial Paper is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. CP is traded in secondary market and can be freely bought and sold before maturity.

Treasury Bill (T-Bills)

Treasury Bills are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 14 days, 91 days, 182 days and 364 days.

The Scheme may also invest in Cash Management Bill (CMB) issued by the Government of India to meet their short term borrowing requirements. CMB are generally issued for maturities of less than 91 days.

Commercial Usance Bills

Bill (bills of exchange/promissory notes of public sector and private sector corporate entities) Rediscounting, usance bills and commercial bills.

Repos

Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same security at a mutually decided future date and price. The transaction results in collateralized borrowing or lending of funds. Presently in India, corporate debt securities, Government Securities, State Government Securities and T-Bills are eligible for Repo/Reverse Repo.

Tri-party repo means a repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.

The Scheme may undertake repo or reverse repo transactions in accordance with the directions issued by RBI and SEBI from time to time. Such investment shall be made subject to the guidelines which may

be prescribed by the Board of Directors of the Asset Management Company and Trustee Company.

The Scheme may invest in securities created and issued by the Central and State Governments as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). State Government securities (popularly known as State Development Loans or SDLs) are issued by the respective State Government in co-ordination with the RBI.

Non-Convertible Debentures
Non-convertible debentures are securities issued by companies / institutions promoted / owned by the Central or State Governments and statutory bodies which may or may not carry a Central/State Government guarantee, Public and private sector banks, all India Financial Institutions and Private Sector Companies. These instruments may have fixed or floating rate coupon. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long term fund requirements.

The Scheme may also invest in the non-convertible part of convertible debt securities.

Units of debt and liquid mutual fund schemes
The scheme may invest in units of debt and liquid mutual fund schemes of Axis AMC or of other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations. Provided that such investment will be within the limits specified under SEBI (MF) Regulations and will be done for cash management purposes

Short Term Deposits
Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of the Scheduled Commercial Banks, subject to guidelines and limits issued by Para 12.16 of Master Circular for Mutual Funds.

The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated and of any maturity.

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals, etc. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

The Fund Manager may invest in any other security as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

B. What are the investment restrictions?

Pursuant to Regulations, specifically the Seventh Schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

1. The Mutual Fund under all its Scheme(s) shall not own more than ten per cent of any company's paid up capital carrying voting rights.

   Provided, investment in the asset management company or the trustee company of a mutual fund shall be governed by clause (a), of sub-regulation (1), of regulation 7B.

2. No mutual fund scheme shall invest more than 10 per cent of its NAV in the equity shares or equity related instruments of any company:

   Provided that, the limit of 10 per cent shall not be applicable for investments in case of index fund or exchange traded fund or sector or industry specific scheme

All investments by a mutual fund scheme in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed.

3. The Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments:

   Provided that the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions as may be specified by the Board from time to time:

   Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

4. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the SEBI Act, 1992. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Trustee and the Board of Directors of AMC.

   Such limit shall not be applicable for investment in Government Securities, treasury bills and triparty repo on Government securities or treasury bills.

   Considering the nature of the Scheme, investments in such instruments will be permitted up to 5% of its NAV.

5. The scheme shall not invest more than:

   a. 10% of its NAV in debt and money market securities rated AAA; or
   b. 8% of its NAV in debt and money market securities rated AA; or
   c. 6% of its NAV in debt and money market securities rated A and below
   issued by a single issuer.

   The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation.

   The long term rating of issuers shall be considered for the money market instruments. However, if there is no long term rating available for the same issuer, then based on credit rating mapping of CRAs between short term and long term ratings, the most conservative long term rating shall be taken for a given short term rating. Exposure to government money market instruments such as TREPS on G-Sec/ T-bills shall be treated as exposure to government securities.

   Provided further that such limit shall not be applicable for investment in Government Securities, treasury bills and tri-party repo on government securities and treasury bills.

   Note: According to the Asset Allocation of the Scheme, the indicative allocation of the Scheme to Debt and Money market instruments shall be in the range of 0% to 5% of the net assets of the Scheme, subject to conditions specified.

6. The Scheme may invest in other schemes of the Mutual Fund or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.

7. The Scheme shall not make any investment in:

a. any unlisted security of an associate or group company of the sponsor; or

b. any security issued by way of private placement by an associate or group company of the sponsor; or
c. the listed securities of group companies of the sponsor which is in excess of 25% of the net assets; except for investments by equity-oriented exchange traded funds (ETFs) and Index Funds.

Provided that, Equity oriented ETFs and Index Funds, based on widely tracked and non-bespoke indices, can make investments in accordance with the weightage of the constituents of the underlying index. However, such investments shall be subject to an overall cap of 35% of net asset value of the scheme, in the group companies of the sponsor.

8. The Mutual Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.

9. Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:
a. such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and

b. the securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

Further, inter scheme transfers shall be in accordance with the guidelines issued by Para 12.30 of Master Circular for Mutual Funds as amended from time to time.

10. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.

Provided that the Mutual Fund may engage in securities lending and borrowing specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

11. The Scheme shall not make any investment in any fund of funds scheme.

12. Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued Para 12.16 of SEBI Master Circular for Mutual Funds and as amended from time to time:

The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:
i. "Short Term" for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. Such short-term deposits shall be held in the name of the Scheme.
ii. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
iii. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
iv. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
v. The Scheme shall not park funds in short term deposit of a bank which has invested in that Scheme. Further Trustees/ AMCs shall also ensure that the bank in which the Scheme has STD do not invest in the said scheme until the Scheme has STD with such bank.
vi. The AMC will not charge any investment management and advisory fees for funds parked in short term deposits of scheduled commercial banks.

However, the above provisions will not apply to term deposits placed as margins for trading in cash market.

13. The Scheme shall not advance any loans.

14. The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of repurchase/redemption of Units or payment of interest to the Unit holders.

    Provided that the Scheme shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 month. The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

15. The Scheme will comply with the following restrictions for trading in exchange traded derivatives, as specified by SEBI vide its circular DNPD/Cir-29/2005 dated September 14, 2005, as amended from time to time:

    Position limit for Mutual Fund for stock based derivative contracts
    The combined futures position limit shall be 20% of the applicable Market Wide Position Limit (MWPL).

    Position limit for each scheme of a Mutual Fund

    The scheme-wise position limit / disclosure requirements shall be:

    i. For stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a Mutual Fund shall not exceed the higher of 1% of the free float market capitalization (in terms of number of shares)
    or
    5% of the open interest in the derivative contract on a particular underlying stock (in terms of number of contracts).
    ii. This position limits shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.
    iii. For index based contracts, Mutual Funds shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index.

    The gross cumulative exposure through equity, debt and derivative position should not exceed 100% of the net assets of the Scheme in accordance with SEBI circular no. Cir/MD/DF/11/2010 dated August 18, 2010 as amended from time to time

16. In terms of Para 3.4 of SEBI Master Circular for Mutual Funds which specifies the portfolio concentration norms as follows, shall be complied with respect to the underlying Index:

- The index has a minimum of 10 stocks as its constituents.
- No single stock in the index shall have more than 25% weight in the index.
- The weightage of the top three constituents of the index, cumulatively shall not be more than 65% of the Index.
- The individual constituent of the index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over previous six months.

    The benchmark shall be in compliance of the aforesaid norms.

17. Investment in Partly Paid Debenture, if undertaken, will be subject to a cap on maximum investment of Mutual Fund Scheme at 5% of the AUM of the scheme. However, once the Partly Paid Debentures are fully paid up, the cap on maximum investment of Mutual Fund Scheme at 5% of the AUM of the scheme will not apply.

    The Scheme will comply with the other Regulations applicable to the investments of Mutual Funds from time to time.

    Any transactions undertaken in the scheme portfolio in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the

index is maintained at all points of time.

All the investment restrictions will be applicable at the time of making investments.

Apart from the Investment Restrictions prescribed under the Regulations, internal risk parameters for limiting exposure to a particular scrip or sector may be prescribed from time to time to respond to the dynamic market conditions and market opportunities.

The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

C. Fundamental Attributes

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

(i) Type of a scheme

An Open-Ended Index Fund tracking Nifty 500 TRI

(ii)Investment Objective

To provide returns before expenses that closely correspond to the total returns of the Nifty 500 TRI subject to tracking errors.

There is no assurance that the investment objective of the Scheme will be achieved.

Investment Pattern: Please refer to Section – I Part – II A 'How will the Scheme Allocate its Assets?'.

(iii) Terms of Issue

- Liquidity provisions such as listing, Repurchase, Redemption. (please refer to relevant provisions under other scheme specific disclosure)

- Aggregate fees and expenses charged to the Scheme (please refer to Section I – Part III C "Annual Scheme Recurring Expenses").

- Any safety or guarantee net provided. – Not applicable for the Scheme

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and Regulation 25(26) of the SEBI (MF) Regulations, read with clause 1.14.1.4 and 17.10 of SEBI Master Circular for Mutual Funds, the Trustees and AMC shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comment on the proposal
- a written communication about the proposed change is sent to each unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the mutual fund is situated; and
- the unitholders are given an option to exit at the prevailing Net Asset Value without any exit load for a period of atleast 30 days.

D. Index methodology –

Disclosures regarding the index, index eligibility criteria, methodology, index service provider, index constituents, impact cost of the constituents.

ABOUT THE INDEX:

The Nifty 500 Index represents top 500 companies selected based on full market capitalization from the eligible universe. Nifty 500 Index is computed using free float market capitalization method, wherein the level of the index reflects the total free float market value of all the stocks in the index relative to particular base period.

All equity shares listed on the NSE are eligible for inclusion in the Nifty indices. Convertible stock, bonds, warrants, rights, and preferred stock that provide a guaranteed fixed return are not eligible for inclusion in the Nifty indices.

To be considered for inclusion in Nifty 500 index, companies must form part of eligible universe. The eligible universe includes:

i. Companies ranked within the top 800 based on both average daily turnover and average daily full market capitalisation based on previous six months period data.
ii. Companies traded for at least 90% of days during the previous six months period.
iii. Securities will be included if rank based on full market capitalisation is among top 350.
iv. Securities will be included if full market capitalisation is 1.50 times of the last constituent in Nifty 500.
v. Securities will be excluded if rank based on full market capitalisation falls below 800.
vi. The Company should have a minimum listing history of 1 month as on the cutoff date.

Constituents of Nifty 500 Index as on September 30, 2024

ISIN	Security	Weightage (%)	Impact Cost
INE466L01038	360 ONE WAM LTD.	0.07	0.06
INE470A01017	3M INDIA LTD.	0.05	0.07
INE883F01010	AADHAR HOUSING FINANCE LTD.	0.02	0.1
INE769A01020	AARTI INDUSTRIES LTD.	0.06	0.03
INE216P01012	AAVAS FINANCIERS LTD.	0.05	0.05
INE117A01022	ABB INDIA LTD.	0.21	0.03
INE358A01014	ABBOTT INDIA LTD.	0.08	0.05
INE674K01013	ADITYA BIRLA CAPITAL LTD.	0.09	0.05
INE647O01011	ADITYA BIRLA FASHION AND RETAIL LTD.	0.07	0.07
INE404A01024	ADITYA BIRLA SUN LIFE AMC LTD.	0.03	0.1
INE012A01025	ACC LTD.	0.09	0.05
INE731H01025	ACTION CONSTRUCTION EQUIPMENT LTD.	0.03	0.06
INE128X01021	ARCHEAN CHEMICAL INDUSTRIES LTD.	0.02	0.07
INE931S01010	ADANI ENERGY SOLUTIONS LTD.	0.19	0.04
INE423A01024	ADANI ENTERPRISES LTD.	0.37	0.03
INE364U01010	ADANI GREEN ENERGY LTD.	0.35	0.04
INE742F01042	ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD.	0.54	0.04
INE814H01011	ADANI POWER LTD.	0.29	0.12
INE208C01025	AEGIS LOGISTICS LTD.	0.05	0.05
INE00WC01027	AFFLE (INDIA) LTD.	0.05	0.05
INE212H01026	AIA ENGINEERING LTD.	0.09	0.06
INE031B01049	AJANTA PHARMACEUTICALS LTD.	0.07	0.06
INE540L01014	ALKEM LABORATORIES LTD.	0.16	0.03
INE150B01039	ALKYL AMINES CHEMICALS LTD.	0.02	0.07
INE270A01029	ALOK INDUSTRIES LTD.	0.02	0.23
INE371P01015	AMBER ENTERPRISES INDIA LTD.	0.05	0.05

INE079A01024	AMBUJA CEMENTS LTD.	0.19	0.04
INE463V01026	ANAND RATHI WEALTH LTD.	0.03	0.06
INE242C01024	ANANT RAJ LTD.	0.05	0.06
INE732I01013	ANGEL ONE LTD.	0.07	0.03
INE372A01015	APAR INDUSTRIES LTD.	0.08	0.05
INE702C01027	APL APOLLO TUBES LTD.	0.14	0.05
INE901L01018	ALEMBIC PHARMACEUTICALS LTD.	0.03	0.09
INE437A01024	APOLLO HOSPITALS ENTERPRISE LTD.	0.37	0.02
INE438A01022	APOLLO TYRES LTD.	0.09	0.03
INE852O01025	APTUS VALUE HOUSING FINANCE INDIA LTD.	0.04	0.08
INE885A01032	AMARA RAJA ENERGY & MOBILITY LTD.	0.09	0.04
INE439A01020	ASAHI INDIA GLASS LTD.	0.04	0.09
INE208A01029	ASHOK LEYLAND LTD.	0.17	0.03
INE021A01026	ASIAN PAINTS LTD.	0.76	0.02
INE914M01019	ASTER DM HEALTHCARE LTD.	0.04	0.04
INE006I01046	ASTRAL LTD.	0.12	0.04
INE203A01020	ASTRAZENCA PHARMA INDIA LTD.	0.02	0.1
INE399L01023	ADANI TOTAL GAS LTD.	0.11	0.04
INE100A01010	ATUL LTD.	0.06	0.04
INE949L01017	AU SMALL FINANCE BANK LTD.	0.21	0.04
INE406A01037	AUROBINDO PHARMA LTD.	0.21	0.02
INE871C01038	AVANTI FEEDS LTD.	0.01	0.06
INE699H01024	ADANI WILMAR LTD.	0.03	0.06
INE238A01034	AXIS BANK LTD.	1.77	0.02
INE917I01010	BAJAJ AUTO LTD.	0.69	0.03
INE918I01026	BAJAJ FINSERV LTD.	0.54	0.03
INE118A01012	BAJAJ HOLDINGS & INVESTMENT LTD.	0.23	0.04
INE296A01024	BAJAJ FINANCE LTD.	1.09	0.02
INE050E01027	BALAJI AMINES LTD.	0.01	0.07
INE787D01026	BALKRISHNA INDUSTRIES LTD.	0.12	0.03
INE119A01028	BALRAMPUR CHINI MILLS LTD.	0.04	0.04
INE545U01014	BANDHAN BANK LTD.	0.08	0.03
INE028A01039	BANK OF BARODA	0.23	0.04
INE084A01016	BANK OF INDIA	0.07	0.04
INE373A01013	BASF INDIA LTD.	0.04	0.08
INE176A01028	BATA INDIA LTD.	0.05	0.03
INE462A01022	BAYER CROPSCIENCE LTD.	0.04	0.08
INE050A01025	BOMBAY BURMAH TRADING CORPORATION LTD.	0.03	0.07
INE171Z01026	BHARAT DYNAMICS LTD.	0.05	0.13
INE263A01024	BHARAT ELECTRONICS LTD.	0.51	0.04
INE258A01016	BEML LTD.	0.04	0.04
INE463A01038	BERGER PAINTS INDIA LTD.	0.09	0.03
INE465A01025	BHARAT FORGE LTD.	0.19	0.03
INE397D01024	BHARTI AIRTEL LTD.	2.31	0.02
INE343G01021	BHARTI HEXACOM LTD.	0.04	0.11
INE257A01026	BHARAT HEAVY ELECTRICALS LTD.	0.18	0.04

INE00E101023	BIKAJI FOODS INTERNATIONAL LTD.	0.03	0.07
INE376G01013	BIOCON LTD.	0.08	0.04
INE340A01012	BIRLA CORPORATION LTD.	0.02	0.07
INE153T01027	BLS INTERNATIONAL SERVICES LTD.	0.02	0.06
INE233B01017	BLUE DART EXPRESS LTD.	0.02	0.07
INE472A01039	BLUE STAR LTD.	0.13	0.05
INE323A01026	BOSCH LTD.	0.16	0.03
INE029A01011	BHARAT PETROLEUM CORPORATION LTD.	0.36	0.03
INE791I01019	BRIGADE ENTERPRISES LTD.	0.10	0.06
INE216A01030	BRITANNIA INDUSTRIES LTD.	0.38	0.02
INE118H01025	BSE LTD.	0.25	0.04
INE836A01035	BIRLASOFT LTD.	0.05	0.04
INE278Y01022	CAMPUS ACTIVEWEAR LTD.	0.01	0.06
INE596I01012	COMPUTER AGE MANAGEMENT SERVICES LTD.	0.11	0.03
INE476A01022	CANARA BANK	0.19	0.04
INE477A01020	CAN FIN HOMES LTD.	0.04	0.04
INE475E01026	CAPLIN POINT LABORATORIES LTD.	0.02	0.07
INE120A01034	CARBORUNDUM UNIVERSAL LTD.	0.08	0.07
INE172A01027	CASTROL INDIA LTD.	0.06	0.05
INE421D01022	CCL PRODUCTS (I) LTD.	0.03	0.08
INE736A01011	CENTRAL DEPOSITORY SERVICES (INDIA) LTD.	0.13	0.04
INE482A01020	CEAT LTD.	0.03	0.05
INE0LMW01024	CELLO WORLD LTD.	0.02	0.08
INE483A01010	CENTRAL BANK OF INDIA	0.02	0.05
INE348B01021	CENTURY PLYBOARDS (INDIA) LTD.	0.03	0.08
INE055A01016	CENTURY TEXTILE & INDUSTRIES LTD.	0.08	0.05
INE739E01017	CERA SANITARYWARE LTD	0.02	0.06
INE486A01021	CESC LTD.	0.06	0.04
INE180C01042	CAPRI GLOBAL CAPITAL LTD.	0.03	0.11
INE067A01029	CG POWER AND INDUSTRIAL SOLUTIONS LTD.	0.24	0.04
INE427F01016	CHALET HOTELS LTD.	0.03	0.08
INE085A01013	CHAMBAL FERTILIZERS & CHEMICALS LTD.	0.04	0.05
INE488A01050	CHEMPLAST SANMAR LTD.	0.02	0.1
INE178A01016	CHENNAI PETROLEUM CORPORATION LTD.	0.02	0.04
INE121A01024	CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD.	0.34	0.03
INE149A01033	CHOLAMANDALAM FINANCIAL HOLDINGS LTD.	0.10	0.08
INE536H01010	CIE AUTOMOTIVE INDIA LTD.	0.04	0.08
INE059A01026	CIPLA LTD.	0.46	0.02
INE227W01023	CLEAN SCIENCE AND TECHNOLOGY LTD.	0.02	0.06
INE522F01014	COAL INDIA LTD.	0.58	0.05
INE704P01025	COCHIN SHIPYARD LTD.	0.06	0.2
INE591G01017	COFORGE LTD.	0.23	0.03
INE259A01022	COLGATE PALMOLIVE (INDIA) LTD.	0.25	0.03
INE111A01025	CONTAINER CORPORATION OF INDIA LTD.	0.13	0.05
INE338H01029	CONCORD BIOTECH LTD.	0.03	0.08

INE169A01031	COROMANDEL INTERNATIONAL LTD.	0.10	0.04
INE00LO01017	CRAFTSMAN AUTOMATION LTD.	0.04	0.06
INE741K01010	CREDITACCESS GRAMEEN LTD.	0.03	0.06
INE007A01025	CRISIL LTD.	0.06	0.06
INE299U01018	CROMPTON GREAVES CONSUMER ELECTRICALS LTD.	0.13	0.04
INE491A01021	CITY UNION BANK LTD.	0.06	0.04
INE298A01020	CUMMINS INDIA LTD.	0.26	0.03
INE136B01020	CYIENT LTD.	0.08	0.04
INE016A01026	DABUR INDIA LTD.	0.19	0.02
INE00R701025	DALMIA BHARAT LTD.	0.08	0.04
INE0IX101010	DATA PATTERNS (INDIA) LTD.	0.03	0.05
INE879I01012	VALOR ESTATE LTD.	0.02	0.13
INE501A01019	DEEPAK FERTILISERS & PETROCHEMICALS CORP. LTD.	0.04	0.05
INE288B01029	DEEPAK NITRITE LTD.	0.10	0.05
INE148O01028	DELHIVERY LTD.	0.10	0.04
INE872J01023	DEVYANI INTERNATIONAL LTD.	0.04	0.05
INE361B01024	DIVI'S LABORATORIES LTD.	0.35	0.03
INE935N01020	DIXON TECHNOLOGIES (INDIA) LTD.	0.26	0.04
INE271C01023	DLF LTD.	0.29	0.04
INE192R01011	AVENUE SUPERMARTS LTD.	0.38	0.04
INE321T01012	DOMS INDUSTRIES LTD.	0.02	0.08
INE089A01023	DR. REDDY'S LABORATORIES LTD.	0.42	0.02
INE07O001026	EASY TRIP PLANNERS LTD.	0.01	0.05
INE738I01010	ECLERX SERVICES LTD.	0.03	0.08
INE066A01021	EICHER MOTORS LTD.	0.35	0.02
INE126A01031	E.I.D. PARRY (INDIA) LTD.	0.04	0.06
INE230A01023	EIH LTD.	0.04	0.06
INE205B01031	ELECON ENGINEERING CO. LTD.	0.03	0.08
INE285A01027	ELGI EQUIPMENTS LTD.	0.07	0.06
INE548C01032	EMAMI LTD.	0.08	0.06
INE913H01037	ENDURANCE TECHNOLOGIES LTD.	0.04	0.07
INE510A01028	ENGINEERS INDIA LTD.	0.03	0.05
INE063P01018	EQUITAS SMALL FINANCE BANK LTD.	0.04	0.05
INE406M01024	ERIS LIFESCIENCES LTD.	0.03	0.08
INE042A01014	ESCORTS KUBOTA LTD.	0.07	0.03
INE302A01020	EXIDE INDUSTRIES LTD.	0.12	0.03
INE188A01015	FERTILISERS AND CHEMICALS TRAVANCORE LTD.	0.03	0.11
INE171A01029	FEDERAL BANK LTD.	0.24	0.03
INE235A01022	FINOLEX CABLES LTD.	0.05	0.06
INE686Y01026	FINE ORGANIC INDUSTRIES LTD.	0.02	0.06
INE183A01024	FINOLEX INDUSTRIES LTD.	0.04	0.06
INE128S01021	FIVE-STAR BUSINESS FINANCE LTD.	0.05	0.07
INE09N301011	GUJARAT FLUOROCHEMICALS LTD.	0.09	0.07
INE061F01013	FORTIS HEALTHCARE LTD.	0.16	0.05
INE684F01012	FIRSTSOURCE SOLUTIONS LTD.	0.05	0.06
INE036B01030	GUJARAT AMBUJA EXPORTS LTD.	0.01	0.09

INE129A01019	GAIL (INDIA) LTD.	0.33	0.04
INE017A01032	GREAT EASTERN SHIPPING CO. LTD.	0.06	0.05
INE200A01026	GE T&D INDIA LTD.	0.05	0.88
INE481Y01014	GENERAL INSURANCE CORPORATION OF INDIA	0.06	0.04
INE322A01010	GILLETTE INDIA LTD.	0.03	0.05
INE068V01023	GLAND PHARMA LTD.	0.07	0.05
INE159A01016	GLAXOSMITHKLINE PHARMACEUTICALS LTD.	0.06	0.05
INE935A01035	GLENMARK PHARMACEUTICALS LTD.	0.13	0.04
INE131A01031	GUJARAT MINERAL DEVELOPMENT CORPORATION LTD.	0.01	0.06
INE776C01039	GMR AIRPORTS INFRASTRUCTURE LTD.	0.17	0.04
INE113A01013	GUJARAT NARMADA VALLEY FERTILIZERS AND CHEMICALS LTD.	0.03	0.04
INE260B01028	GODFREY PHILLIPS INDIA LTD.	0.05	0.05
INE03JT01014	GO DIGIT GENERAL INSURANCE LTD.	0.03	0.08
INE850D01014	GODREJ AGROVET LTD.	0.01	0.07
INE102D01028	GODREJ CONSUMER PRODUCTS LTD.	0.26	0.03
INE233A01035	GODREJ INDUSTRIES LTD.	0.04	0.07
INE484J01027	GODREJ PROPERTIES LTD.	0.18	0.05
INE177H01021	GODAWARI POWER & ISPAT LTD.	0.03	0.06
INE517F01014	GUJARAT PIPAVAV PORT LTD.	0.03	0.06
INE101D01020	GRANULES INDIA LTD.	0.04	0.05
INE371A01025	GRAPHITE INDIA LTD.	0.02	0.04
INE047A01021	GRASIM INDUSTRIES LTD.	0.52	0.02
INE536A01023	GRINDWELL NORTON LTD.	0.06	0.09
INE201P01022	G R INFRAPROJECTS LTD.	0.02	0.09
INE382Z01011	GARDEN REACH SHIPBUILDERS & ENGINEERS LTD.	0.03	0.25
INE026A01025	GUJARAT STATE FERTILIZERS & CHEMICALS LTD.	0.02	0.04
INE246F01010	GUJARAT STATE PETRONET LTD.	0.06	0.08
INE844O01030	GUJARAT GAS LTD.	0.05	0.04
INE066F01020	HINDUSTAN AERONAUTICS LTD.	0.42	0.04
INE419U01012	HAPPIEST MINDS TECHNOLOGIES LTD.	0.03	0.04
INE176B01034	HAVELLS INDIA LTD.	0.26	0.03
INE292B01021	HBL POWER SYSTEMS LTD.	0.03	0.06
INE860A01027	HCL TECHNOLOGIES LTD.	0.96	0.02
INE127D01025	HDFC ASSET MANAGEMENT COMPANY LTD.	0.22	0.03
INE040A01034	HDFC BANK LTD.	6.62	0.01
INE795G01014	HDFC LIFE INSURANCE COMPANY LTD.	0.39	0.02
INE545A01016	H.E.G. LTD.	0.02	0.05
INE158A01026	HERO MOTOCORP LTD.	0.37	0.02
INE548A01028	HFCL LTD.	0.07	0.06
INE038A01020	HINDALCO INDUSTRIES LTD.	0.55	0.02
INE531E01026	HINDUSTAN COPPER LTD.	0.06	0.06
INE094A01015	HINDUSTAN PETROLEUM CORPORATION LTD.	0.21	0.05
INE030A01027	HINDUSTAN UNILEVER LTD.	1.33	0.02
INE267A01025	HINDUSTAN ZINC LTD.	0.08	0.05
INE481N01025	HOME FIRST FINANCE COMPANY INDIA LTD.	0.03	0.07

INE0J5401028	HONASA CONSUMER LTD.	0.03	0.08
INE671A01010	HONEYWELL AUTOMATION INDIA LTD.	0.05	0.08
INE019C01026	HIMADRI SPECIALITY CHEMICAL LTD.	0.08	0.37
INE031A01017	HOUSING & URBAN DEVELOPMENT CORPORATION LTD.	0.06	0.06
INE090A01021	ICICI BANK LTD.	4.52	0.02
INE765G01017	ICICI LOMBARD GENERAL INSURANCE COMPANY LTD.	0.26	0.04
INE726G01019	ICICI PRUDENTIAL LIFE INSURANCE COMPANY LTD.	0.15	0.05
INE008A01015	IDBI BANK LTD.	0.02	0.04
INE669E01016	VODAFONE IDEA LTD.	0.12	0.13
INE043D01016	IDFC LTD.	0.08	0.04
INE092T01019	IDFC FIRST BANK LTD.	0.17	0.04
INE022Q01020	INDIAN ENERGY EXCHANGE LTD.	0.08	0.03
INE039A01010	IFCI LTD.	0.02	0.29
INE203G01027	INDRAPRASTHA GAS LTD.	0.10	0.04
INE530B01024	IIFL FINANCE LTD.	0.05	0.06
INE065X01017	INDEGENE LTD.	0.01	0.07
INE053A01029	INDIAN HOTELS CO. LTD.	0.30	0.03
INE383A01012	INDIA CEMENTS LTD.	0.02	0.04
INE933S01016	INDIAMART INTERMESH LTD.	0.05	0.06
INE562A01011	INDIAN BANK	0.09	0.05
INE646L01027	INTERGLOBE AVIATION LTD.	0.42	0.03
INE095A01012	INDUSIND BANK LTD.	0.48	0.03
INE121J01017	INDUS TOWERS LTD.	0.25	0.05
INE009A01021	INFOSYS LTD.	3.40	0.02
INE616N01034	INOX INDIA LTD.	0.01	0.07
INE066P01011	INOX WIND LTD.	0.08	0.19
INE306R01017	INTELLECT DESIGN ARENA LTD.	0.04	0.07
INE565A01014	INDIAN OVERSEAS BANK	0.02	0.05
INE242A01010	INDIAN OIL CORPORATION LTD.	0.34	0.03
INE571A01038	IPCA LABORATORIES LTD.	0.10	0.04
INE821I01022	IRB INFRASTRUCTURE DEVELOPERS LTD.	0.06	0.05
INE962Y01021	IRCON INTERNATIONAL LTD.	0.04	0.05
INE335Y01020	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LTD.	0.14	0.03
INE202E01016	INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD.	0.08	0.25
INE053F01010	INDIAN RAILWAY FINANCE CORPORATION LTD.	0.14	0.03
INE763G01038	ICICI SECURITIES LTD.	0.04	0.05
INE154A01025	ITC LTD.	2.43	0.02
INE248A01017	ITI LTD.	0.01	0.06
INE168A01041	JAMMU & KASHMIR BANK LTD.	0.02	0.06
INE572A01036	J.B. CHEMICALS & PHARMACEUTICALS LTD.	0.07	0.06
INE927D01044	JBM AUTO LTD.	0.02	0.06
INE324A01024	JINDAL SAW LTD.	0.04	0.05
INE749A01030	JINDAL STEEL & POWER LTD.	0.20	0.03
INE758E01017	JIO FINANCIAL SERVICES LTD.	0.58	0.04
INE823G01014	J.K. CEMENT LTD.	0.10	0.04

INE786A01032	JK LAKSHMI CEMENT LTD.	0.02	0.07
INE573A01042	JK TYRE & INDUSTRIES LTD.	0.03	0.05
INE780C01023	JM FINANCIAL LTD.	0.03	0.06
INE351F01018	JAIPRAKASH POWER VENTURES LTD.	0.04	0.63
INE220G01021	JINDAL STAINLESS LTD.	0.13	0.05
INE121E01018	JSW ENERGY LTD.	0.20	0.05
INE880J01026	JSW INFRASTRUCTURE LTD.	0.05	0.07
INE019A01038	JSW STEEL LTD.	0.50	0.03
INE797F01020	JUBILANT FOODWORKS LTD.	0.13	0.04
INE0BY001018	JUBILANT INGREVIA LTD.	0.03	0.07
INE700A01033	JUBILANT PHARMOVA LTD.	0.04	0.07
INE599M01018	JUSTDIAL LTD.	0.01	0.07
INE209L01016	JUPITER WAGONS LTD.	0.04	0.07
INE668F01031	JYOTHY LABS LTD.	0.04	0.07
INE980O01024	JYOTI CNC AUTOMATION LTD.	0.02	0.36
INE217B01036	KAJARIA CERAMICS LTD.	0.06	0.05
INE303R01014	KALYAN JEWELLERS INDIA LTD.	0.11	0.04
INE531A01024	KANSAI NEROLAC PAINTS LTD.	0.03	0.06
INE036D01028	KARUR VYSYA BANK LTD.	0.08	0.05
INE918Z01012	KAYNES TECHNOLOGY INDIA LTD.	0.07	0.07
INE389H01022	KEC INTERNATIONAL LTD.	0.06	0.06
INE878B01027	KEI INDUSTRIES LTD.	0.12	0.04
INE138Y01010	KFIN TECHNOLOGIES LTD.	0.06	0.06
INE967H01025	KRISHNA INSTITUTE OF MEDICAL SCIENCES LTD.	0.07	0.06
INE732A01036	KIRLOSKAR BROTHERS LTD.	0.02	0.09
INE146L01010	KIRLOSKAR OIL ENG LTD.	0.05	0.08
INE634I01029	KNR CONSTRUCTIONS LTD.	0.02	0.07
INE237A01028	KOTAK MAHINDRA BANK LTD.	1.37	0.01
INE220B01022	KALPATARU PROJECTS INTERNATIONAL LTD.	0.07	0.05
INE04I401011	KPIT TECHNOLOGIES LTD.	0.13	0.04
INE930H01031	K.P.R. MILL LTD.	0.04	0.08
INE999A01023	KSB LTD.	0.02	0.08
INE600L01024	DR. LAL PATH LABS LTD.	0.06	0.04
INE0I7C01011	LATENT VIEW ANALYTICS LTD.	0.02	0.14
INE947Q01028	LAURUS LABS LTD.	0.09	0.05
INE970X01018	LEMON TREE HOTELS LTD.	0.03	0.05
INE115A01026	LIC HOUSING FINANCE LTD.	0.10	0.04
INE0J1Y01017	LIFE INSURANCE CORPORATION OF INDIA	0.11	0.03
INE473A01011	LINDE INDIA LTD.	0.09	0.04
INE281B01032	LLOYDS METALS AND ENERGY LTD.	0.06	0.08
INE670K01029	MACROTECH DEVELOPERS LTD.	0.17	0.04
INE018A01030	LARSEN & TOUBRO LTD.	2.18	0.02
INE498L01015	L&T FINANCE LTD.	0.08	0.05
INE214T01019	LTIMINDTREE LTD.	0.29	0.03
INE010V01017	L&T TECHNOLOGY SERVICES LTD.	0.07	0.04
INE326A01037	LUPIN LTD.	0.27	0.03

INE101A01026	MAHINDRA & MAHINDRA LTD.	1.39	0.02
INE774D01024	MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD.	0.10	0.04
INE457A01014	BANK OF MAHARASHTRA	0.03	0.05
INE813A01018	MAHINDRA LIFESPACE DEVELOPERS LTD.	0.02	0.07
INE271B01025	MAHARASHTRA SEAMLESS LTD.	0.01	0.06
INE522D01027	MANAPPURAM FINANCE LTD.	0.06	0.04
INE634S01028	MANKIND PHARMA LTD.	0.12	0.04
INE825V01034	VEDANT FASHIONS LTD.	0.04	0.06
INE0BV301023	C.E. INFO SYSTEMS LTD.	0.02	0.09
INE196A01026	MARICO LTD.	0.18	0.03
INE585B01010	MARUTI SUZUKI INDIA LTD.	0.88	0.02
INE759A01021	MASTEK LTD.	0.02	0.06
INE027H01010	MAX HEALTHCARE INSTITUTE LTD.	0.37	0.04
INE249Z01012	MAZAGOAN DOCK SHIPBUILDERS LTD.	0.07	0.03
INE745G01035	MULTI COMMODITY EXCHANGE OF INDIA LTD.	0.15	0.06
INE474Q01031	GLOBAL HEALTH LTD.	0.04	0.06
INE317I01021	METRO BRANDS LTD.	0.02	0.08
INE112L01020	METROPOLIS HEALTHCARE LTD.	0.03	0.05
INE180A01020	MAX FINANCIAL SERVICES LTD.	0.15	0.03
INE002S01010	MAHANAGAR GAS LTD.	0.06	0.05
INE842C01021	MINDA CORPORATION LTD.	0.02	0.08
INE123F01029	MMTC LTD.	0.01	0.22
INE775A01035	SAMVARDHANA MOTHERSON INTERNATIONAL LTD.	0.30	0.03
INE338I01027	MOTILAL OSWAL FINANCIAL SERVICES LTD.	0.06	0.06
INE356A01018	MPHASIS LTD.	0.17	0.03
INE883A01011	MRF LTD.	0.14	0.03
INE103A01014	MANGALORE REFINERY & PETROCHEMICALS LTD.	0.02	0.04
INE0FS801015	MOTHERSON SUMI WIRING INDIA LTD.	0.06	0.05
INE414G01012	MUTHOOT FINANCE LTD.	0.11	0.04
INE298J01013	NIPPON LIFE INDIA ASSET MANAGEMENT LTD.	0.06	0.04
INE987B01026	NATCO PHARMA LTD.	0.06	0.04
INE139A01034	NATIONAL ALUMINIUM CO. LTD.	0.09	0.05
INE663F01024	INFO EDGE (INDIA) LTD.	0.32	0.03
INE048G01026	NAVIN FLUORINE INTERNATIONAL LTD.	0.06	0.05
INE095N01031	NBCC (INDIA) LTD.	0.06	0.22
INE868B01028	NCC LTD.	0.07	0.04
INE239A01024	NESTLE INDIA LTD.	0.49	0.03
INE0NT901020	NETWEB TECHNOLOGIES INDIA LTD.	0.02	0.41
INE870H01013	NETWORK18 MEDIA & INVESTMENTS LTD.	0.01	0.32
INE619B01017	NEWGEN SOFTWARE TECHNOLOGIES LTD.	0.04	0.07
INE410P01011	NARAYANA HRUDAYALAYA LTD.	0.04	0.06
INE848E01016	NHPC LTD.	0.15	0.04
INE470Y01017	THE NEW INDIA ASSURANCE COMPANY LTD.	0.03	0.06
INE589A01014	NLC INDIA LTD.	0.05	0.05
INE584A01023	NMDC LTD.	0.14	0.05
INE0NNS01018	NMDC STEEL LTD.	0.03	0.06

INE733E01010	NTPC LTD.	1.06	0.04
INE531F01015	NUVAMA WEALTH MANAGEMENT LTD.	0.03	0.07
INE118D01016	NUVOCO VISTAS CORPORATION LTD.	0.02	0.08
INE388Y01029	FSN E-COMMERCE VENTURES LTD.	0.13	0.04
INE093I01010	OBEROI REALTY LTD.	0.11	0.04
INE881D01027	ORACLE FINANCIAL SERVICES SOFTWARE LTD.	0.14	0.03
INE274J01014	OIL INDIA LTD.	0.16	0.05
INE260D01016	OLECTRA GREENTECH LTD.	0.03	0.04
INE213A01029	OIL & NATURAL GAS CORPORATION LTD.	0.58	0.04
INE761H01022	PAGE INDUSTRIES LTD.	0.13	0.04
INE619A01035	PATANJALI FOODS LTD.	0.08	0.05
INE982J01020	ONE 97 COMMUNICATIONS LTD.	0.12	0.44
INE602A01031	PCBL LTD.	0.05	0.05
INE140A01024	PIRAMAL ENTERPRISES LTD.	0.07	0.03
INE262H01021	PERSISTENT SYSTEMS LTD.	0.29	0.04
INE347G01014	PETRONET LNG LTD.	0.13	0.04
INE134E01011	POWER FINANCE CORPORATION LTD.	0.36	0.05
INE182A01018	PFIZER LTD.	0.04	0.06
INE179A01014	PROCTER & GAMBLE HYGIENE & HEALTH CARE LTD.	0.08	0.07
INE211B01039	PHOENIX MILLS LTD.	0.17	0.05
INE318A01026	PIDILITE INDUSTRIES LTD.	0.26	0.02
INE603J01030	PI INDUSTRIES LTD.	0.19	0.04
INE160A01022	PUNJAB NATIONAL BANK	0.16	0.04
INE572E01012	PNB HOUSING FINANCE LTD.	0.05	0.06
INE195J01029	PNC INFRATECH LTD.	0.03	0.06
INE417T01026	PB FINTECH LTD.	0.26	0.03
INE455K01017	POLYCAB INDIA LTD.	0.17	0.03
INE205C01021	POLY MEDICURE LTD.	0.04	0.09
INE511C01022	POONAWALLA FINCORP LTD.	0.06	0.05
INE752E01010	POWER GRID CORPORATION OF INDIA LTD.	0.81	0.03
INE07Y701011	HITACHI ENERGY INDIA LTD.	0.08	0.06
INE0DK501011	PIRAMAL PHARMA LTD.	0.07	0.05
INE074A01025	PRAJ INDUSTRIES LTD.	0.05	0.05
INE811K01011	PRESTIGE ESTATES PROJECTS LTD.	0.16	0.05
INE596F01018	PTC INDUSTRIES LTD.	0.04	0.19
INE191H01014	PVR INOX LTD.	0.06	0.04
INE615P01015	QUESS CORP LTD.	0.03	0.07
INE944F01028	RADICO KHAITAN LTD	0.08	0.06
INE0DD101019	RAILTEL CORPORATION OF INDIA LTD.	0.02	0.04
INE961O01016	RAINBOW CHILDRENS MEDICARE LTD.	0.04	0.07
INE343B01030	RAJESH EXPORTS LTD.	0.02	0.07
INE331A01037	THE RAMCO CEMENTS LTD.	0.06	0.03
INE703B01027	RATNAMANI METALS & TUBES LTD.	0.05	0.08
INE301A01014	RAYMOND LTD.	0.03	0.31
INE976G01028	RBL BANK LTD.	0.06	0.05
INE027A01015	RASHTRIYA CHEMICALS & FERTILIZERS LTD.	0.01	0.05

INE020B01018	REC LTD.	0.35	0.06
INE891D01026	REDINGTON LTD.	0.06	0.07
INE002A01018	RELIANCE INDUSTRIES LTD.	5.05	0.01
INE087H01022	SHREE RENUKA SUGARS LTD.	0.02	0.07
INE743M01012	RHI MAGNESITA INDIA LTD.	0.02	0.09
INE320J01015	RITES LTD.	0.02	0.05
INE399G01023	RAMKRISHNA FORGINGS LTD.	0.05	0.06
INE450U01017	ROUTE MOBILE LTD.	0.01	0.05
INE777K01022	R R KABEL LTD.	0.03	0.07
INE834M01019	RATTANINDIA ENTERPRISES LTD.	0.01	0.07
INE415G01027	RAIL VIKAS NIGAM LTD.	0.15	0.04
INE114A01011	STEEL AUTHORITY OF INDIA LTD.	0.10	0.04
INE148I01020	SAMMAAN CAPITAL LTD.	0.05	0.05
INE058A01010	SANOFI INDIA LTD.	0.03	0.19
INE806T01020	SAPPHIRE FOODS INDIA LTD.	0.04	0.07
INE979A01025	SAREGAMA INDIA LTD	0.02	0.08
INE423Y01016	SBFC FINANCE LTD.	0.02	0.09
INE018E01016	SBI CARDS AND PAYMENT SERVICES LTD.	0.12	0.04
INE123W01016	SBI LIFE INSURANCE COMPANY LTD.	0.42	0.04
INE062A01020	STATE BANK OF INDIA	1.53	0.03
INE513A01022	SCHAEFFLER INDIA LTD.	0.08	0.04
INE839M01018	SCHNEIDER ELECTRIC INFRASTRUCTURE LTD.	0.02	0.91
INE109A01011	SHIPPING CORPORATION OF INDIA LTD.	0.02	0.1
INE070A01015	SHREE CEMENT LTD.	0.18	0.03
INE721A01013	SHRIRAM FINANCE LTD.	0.50	0.04
INE810G01011	SHYAM METALICS AND ENERGY LTD.	0.03	0.06
INE003A01024	SIEMENS LTD.	0.32	0.03
INE903U01023	SIGNATUREGLOBAL (INDIA) LTD.	0.03	0.07
INE002L01015	SJVN LTD.	0.05	0.05
INE640A01023	SKF INDIA LTD.	0.06	0.06
INE671H01015	SOBHA LTD.	0.04	0.06
INE343H01029	SOLAR INDUSTRIES INDIA LTD.	0.14	0.04
INE073K01018	SONA BLW PRECISION FORGINGS LTD.	0.17	0.04
INE269A01021	SONATA SOFTWARE LTD.	0.06	0.06
INE232I01014	SUN PHARMA ADVANCED RESEARCH COMPANY LTD.	0.01	0.82
INE647A01010	SRF LTD.	0.18	0.03
INE575P01011	STAR HEALTH AND ALLIED INSURANCE COMPANY LTD.	0.07	0.05
INE258G01013	SUMITOMO CHEMICAL INDIA LTD.	0.03	0.07
INE660A01013	SUNDARAM FINANCE LTD.	0.18	0.05
INE387A01021	SUNDRAM FASTENERS LTD.	0.07	0.08
INE044A01036	SUN PHARMACEUTICAL INDUSTRIES LTD.	1.05	0.02
INE424H01027	SUN TV NETWORK LTD.	0.04	0.05
INE195A01028	SUPREME INDUSTRIES LTD.	0.17	0.04
INE03QK01018	SUVEN PHARMACEUTICALS LTD.	0.08	0.09
INE040H01021	SUZLON ENERGY LTD.	0.48	0.53
INE665A01038	SWAN ENERGY LTD.	0.04	0.45

INE00M201021	STERLING AND WILSON RENEWABLE ENERGY LTD.	0.03	0.53
INE398R01022	SYNGENE INTERNATIONAL LTD.	0.08	0.04
INE0DYJ01015	SYRMA SGS TECHNOLOGY LTD.	0.01	0.07
INE483C01032	TANLA PLATFORMS LTD.	0.03	0.06
INE092A01019	TATA CHEMICALS LTD.	0.09	0.03
INE151A01013	TATA COMMUNICATIONS LTD.	0.13	0.03
INE192A01025	TATA CONSUMER PRODUCTS LTD.	0.39	0.03
INE670A01012	TATA ELXSI LTD.	0.13	0.03
INE672A01018	TATA INVESTMENT CORPORATION LTD.	0.05	0.62
INE155A01022	TATA MOTORS LTD.	1.04	0.02
INE245A01021	TATA POWER CO. LTD.	0.41	0.03
INE081A01020	TATA STEEL LTD.	0.70	0.03
INE142M01025	TATA TECHNOLOGIES LTD.	0.07	0.04
INE673O01025	TBO TEK LTD.	0.01	0.08
INE467B01029	TATA CONSULTANCY SERVICES LTD.	2.20	0.02
INE669C01036	TECH MAHINDRA LTD.	0.50	0.03
INE285K01026	TECHNO ELECTRIC & ENGINEERING COMPANY LTD.	0.04	0.39
INE010J01012	TEJAS NETWORKS LTD.	0.05	0.11
INE152A01029	THERMAX LTD.	0.10	0.04
INE974X01010	TUBE INVESTMENTS OF INDIA LTD.	0.23	0.04
INE325A01013	TIMKEN INDIA LTD.	0.07	0.06
INE615H01020	TITAGARH RAIL SYSTEMS LTD.	0.05	0.06
INE280A01028	TITAN COMPANY LTD.	0.80	0.02
INE685A01028	TORRENT PHARMACEUTICALS LTD.	0.16	0.03
INE813H01021	TORRENT POWER LTD.	0.16	0.05
INE849A01020	TRENT LTD.	0.85	0.02
INE064C01022	TRIDENT LTD.	0.02	0.06
INE152M01016	TRIVENI TURBINE LTD.	0.04	0.06
INE256C01024	TRIVENI ENGINEERING & INDUSTRIES LTD.	0.02	0.07
INE517B01013	TATA TELESERVICES (MAHARASHTRA) LTD.	0.02	0.06
INE886H01027	TV18 BROADCAST LTD.	0.02	0.2
INE494B01023	TVS MOTOR COMPANY LTD.	0.34	0.03
INE395N01027	TVS SUPPLY CHAIN SOLUTIONS LTD.	0.01	0.07
INE686F01025	UNITED BREWERIES LTD.	0.08	0.05
INE691A01018	UCO BANK	0.01	0.06
INE551W01018	UJJIVAN SMALL FINANCE BANK LTD.	0.04	0.06
INE481G01011	ULTRATECH CEMENT LTD.	0.68	0.03
INE692A01016	UNION BANK OF INDIA	0.12	0.04
INE854D01024	UNITED SPIRITS LTD.	0.24	0.03
INE405E01023	UNO MINDA LTD.	0.10	0.05
INE628A01036	UPL LTD.	0.16	0.03
INE228A01035	USHA MARTIN LTD.	0.03	0.07
INE094J01016	UTI ASSET MANAGEMENT COMPANY LTD.	0.03	0.05
INE665L01035	VARROC ENGINEERING LTD.	0.01	0.08
INE200M01039	VARUN BEVERAGES LTD.	0.37	0.04
INE205A01025	VEDANTA LTD.	0.44	0.03

INE951I01027	V-GUARD INDUSTRIES LTD.	0.04	0.08
INE043W01024	VIJAYA DIAGNOSTIC CENTRE LTD.	0.02	0.08
INE410B01037	VINATI ORGANICS LTD.	0.03	0.08
INE054A01027	V.I.P. INDUSTRIES LTD.	0.02	0.06
INE226A01021	VOLTAS LTD.	0.21	0.03
INE825A01020	VARDHMAN TEXTILES LTD.	0.02	0.08
INE191B01025	WELSPUN CORP LTD.	0.05	0.06
INE192B01031	WELSPUN LIVING LTD.	0.02	0.06
INE274F01020	WESTLIFE FOODWORLD LTD.	0.03	0.1
INE716A01013	WHIRLPOOL OF INDIA LTD.	0.07	0.06
INE075A01022	WIPRO LTD.	0.39	0.03
INE528G01035	YES BANK LTD.	0.21	0.07
INE256A01028	ZEE ENTERTAINMENT ENTERPRISES LTD.	0.06	0.05
INE520A01027	ZENSAR TECHNOLGIES LTD.	0.04	0.04
INE342J01019	ZF COMMERCIAL VEHICLE CONTROL SYSTEMS INDIA LTD.	0.05	0.1
INE758T01015	ZOMATO LTD.	0.86	0.03
INE010B01027	ZYDUS LIFESCIENCES LTD.	0.13	0.03

Index Service Provider

NSE Indices Limited (NSE Indices), a subsidiary of NSE Strategic Investment Corporation Limited was setup in May 1998 to provide a variety of indices and index related services and products for the Indian capital markets. NSE Indices provides a broad range of services, products and professional index services.

For complete methodology, please refer: https://www.niftyindices.com/Methodology/Method_NIFTY_Equity_Indices.pdf

E. Principles of incentive structure for market makers (for ETFs) – Not Applicable

F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds (only for close ended debt schemes) – Not Applicable

G. Other Scheme Specific Disclosures:

Listing and transfer of units	**Listing** The Scheme is an open ended scheme under which Sale and Repurchase will be made on a continuous basis and therefore listing on stock exchanges is not envisaged. However, the Trustee reserves the right to list the Units as and when considered necessary in the interest of Unit holders of the Fund. **Transferability of units:** Units unless otherwise restricted or prohibited shall be freely transferable by act of parties or by operation of law. Transfer of units will be subject to submission of valid documents and fulfillment of the eligibility requirements by the unitholder/investor as stated under AMFI best Practice guideline No.135/BP/ 116 /2024-25 dated August 14, 2024 and AMC internal processes, if any.
Dematerialization of units	Investors shall have an option to receive allotment of Mutual Fund units in their demat account while subscribing to the Scheme in terms of the guidelines/ procedural requirements as laid by the Depositories (NSDL/CDSL) from time to time.

	Investors desirous of having the Units of the Scheme in dematerialized form should contact the ISCs of the AMC/Registrar. Where units are held by investor in dematerialized form, the demat statement issued by the Depository Participant would be deemed adequate compliance with the requirements in respect of dispatch of statements of account. In case investors desire to convert their existing physical units (represented by statement of account) into dematerialized form or vice versa, the request for conversion of units held in physical form into Demat (electronic) form or vice versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. In case the units are desired to be held by investor in dematerialized form, the KYC performed by Depository Participant shall be considered compliance of the applicable SEBI norms. Further, demat option shall also be available for SIP transactions. Units will be allotted based on the applicable NAV as per Scheme Information Document and will be credited to investors Demat Account on weekly basis on realization of funds. Units held in Demat form are freely transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Transfer can be made only in favour of transferees who are capable of holding units and having a Demat Account. The delivery instructions for transfer of units will have to be lodged with the Depository Participant in requisite form as may be required from time to time and transfer will be affected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. For details, Investors may contact any of the Investor Service Centres of the AMC.
Minimum Target amount	Not Applicable
Maximum Amount to be raised (if any)	Not Applicable
Allotment (Detailed procedure)	• On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of receipt of transaction request/allotment will be sent to the Unit Holders registered e-mail address and/or mobile number. • In case of Unit Holders holding units in the dematerialized mode, the Fund will not send the account statement to the Unit Holders. The statement provided by the Depository Participant will be equivalent to the account statement. • For those Unit holders who have provided an e-mail address, the AMC will send the account statement by e-mail. • Unit holders will be required to download and print the documents after receiving e-mail from the Mutual Fund. Should the Unit holder experience any difficulty in accessing the electronically delivered documents, the Unit holder shall promptly advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. It is deemed that the Unit holder is aware of all security risks including possible third party interception of the documents and contents of the documents becoming known to third parties. • The Unit holder may request for a physical account statement by writing/calling the AMC/ISC/Registrar. In case of specific request received from the Unit Holders, the AMC/Fund will provide the Account Statement to the Investors within 5 business days from the receipt of such request. • In cases where the email does not reach the Unit holder, the Fund / its Registrar & Transfer Agents will not be responsible, but the Unit holder can request for

	fresh statement. The Unit holder shall from time to time intimate the Fund / its Registrar & Transfer Agent about any changes in his e-mail address.
Refund	**Ongoing Offer period**: The AMC will refund the subscription money to applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever in accordance with the AMFI best practice guidelines in the matter. The AMC will endeavor to refund such amounts within 5 business days from the date of purchase transactions as per the timestamp / applicable NAV, where the application form / online transaction is received along with the payment and the funds have been realized. Where the subscription amount and the application/ online transaction are received separately, the period of 5 business days shall be reckoned from the later of the date of identifying the remitter details, based on the credit provided by the Bank or receipt and time stamping of application/ online transaction. In the event of delay beyond 5 business days, the AMC in line with AMFI best practice guidelines on the matter, will pay interest at 15% per annum or such other rate of interest as may be prescribed from time to time.
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the scheme is Suitable to their risk profile.	The following persons (subject to, wherever relevant, purchase of unit of mutual funds, being permitted under respective constitutions, and relevant statutory regulations) are eligible and may apply for Subscription to the Unit of the Scheme: 1. Resident adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Minor (as the first and the sole holder only) through a natural guardian (i.e. father or mother, as the case may be) or a court appointed legal guardian. There shall not be any joint holding with minor investments; 4. Partnership Firms; 5. Limited Liability Partnerships; 6. Proprietorship in the name of the sole proprietor; 7. Companies, Bodies Corporate, Public Sector Undertakings (PSUs), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860 (so long as the purchase of Unit is permitted under the respective constitutions; 8. Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as "Public Securities" as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 10. Non-Resident Indians (NRIs) / Persons of Indian origin (PIOs) / Overseas Citizen of India (OCI) residing abroad on repatriation basis or on non-repatriation basis; 11. Foreign Portfolio Investor (FPI) registered with SEBI on repatriation basis. These investments shall be subject to the conditions prescribed by SEBI, RBI, Income Tax authorities and the AMC, from time to time; 12. Army, Air Force, Navy and other para-military units and bodies created by such institutions; 13. Scientific and Industrial Research Organisations; 14. Multilateral Funding Agencies / Bodies Corporate incorporated outside India with the permission of Government of India / RBI; 15. Provident/ Pension/ Gratuity Fund to the extent they are permitted; Other schemes of Axis Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations; 16. Schemes of Alternative Investment Funds; 17. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Scheme(s); 18. Such other person as maybe decided by the AMC from time to time.

	Subject to SEBI (Mutual Funds) Regulations, 1996, any application for subscription of units may be rejected if the application is found to be incomplete or due to unavailability of underlying security
Who cannot invest	1. Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999 (FEMA Act) except where registered with SEBI as a FPI or otherwise explicitly permitted under FEMA Act/ by RBI/ by any other applicable authority. 2. Pursuant to RBI A.P. (DIR Series) circular no. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. 3. NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time. 4. U.S. Persons and Residents of Canada as defined under the applicable laws of U.S. and Canada except the following: a. subscriptions received by way of lump sum / switches / systematic transactions received from Non-resident Indians (NRIs) /Persons of Indian origin (PIO) / Overseas Citizen of India (OCI) who at the time of such investment, are present in India and b. FPIs 5. Such other persons as may be specified by AMC from time to time. These investors need to submit a physical transaction request along with such documents as may be prescribed by the AMC/ the Trustee/ the Fund from time to time. The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard. The Trustee / the AMC /the Fund reserve the right to change/ modify the above provisions at a later date.
How to Apply and other details (where can you submit the filled up applications including purchase/redemption switches be submitted.)	Application form and Key Information Memorandum may be obtained from the Official Points of Acceptance(OPAs) of AMC or downloaded from the website of AMC viz. www.axismf.com. For name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, official points of acceptance, collecting banker details etc. refer back cover page. Please note it is mandatory for unitholders to mention their bank account numbers in their applications/requests for redemption. **Please refer to the SAI and Application form for the instructions.**
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.

Restrictions, if any, on the right to freely retain or dispose of units being offered.	**Pledge of Units** The Unit under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other person. The AMC and / or the ISC will note and record such Pledged Units. The AMC shall mark a lien only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other person concerned and the Mutual Fund assumes no responsibility thereof. The Pledger will not be able to redeem Units that are pledged until the entity to which the Units are pledged provides written authorisation to the Mutual Fund that the pledge / lien charge may be removed. As long as Units are pledged, the Pledgee will have complete authority to redeem such Units. IDCW declared on Units under lien will be paid / re-invested to the credit of the Unit Holder and not the lien holder unless specified otherwise in the lien letter. **Lien on Units** On an ongoing basis, when existing and new Investors make Subscriptions, a lien on Units allotted will be created and such unit shall not be available for redemption until the payment proceeds are realised by the Scheme. In case a unit holder redeems units soon after making purchases, the redemption cheque will not be dispatched until sufficient time has elapsed to provide reasonable assurance that cheques or drafts for Units purchased have been cleared. In case the cheque / draft is dishonoured by the bank, the transaction shall be reversed and the Units allotted earlier shall be cancelled, and a fresh Account Statement / Confirmation slip shall be dispatched to the Unit holder. For NRIs, the Scheme may mark a lien on Units in case documents which need to be submitted are not given in addition to the application form and before the submission of the redemption request. However, the AMC reserves the right to change operational guidelines for lien on Units from time to time. **Suspension/Restriction on Redemption of Units of the Scheme** Subject to the approval of the Boards of the AMC and of the Trustee and subject also to necessary communication of the same to SEBI, the redemption of / switch-out of Units of Scheme, may be temporarily suspended/ restricted. In accordance with Para 1.12 of SEBI Master Circular on Mutual Funds as amended from time to time and subject to prevailing regulations, restriction on/suspension of redemptions / switch-out of Units of the Scheme, may be imposed when there are circumstances leading to systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as: a) **Liquidity issues:** when market at large becomes illiquid affecting almost all securities rather than any issuer specific security; b) **Market failures, exchange closures:** when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies; c) **Operational issues:** when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Restriction on / suspension of redemption of Units of the Scheme may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. When restriction on / suspension of redemption of Units of the Scheme is imposed, the following procedure shall be applied:

	i. No redemption / switch-out requests upto Rs. 2 lakhs shall be subject to such restriction. ii. Where redemption / switch-out requests are above Rs. 2 lakhs, the AMC shall redeem the first Rs. 2 lakhs without such restriction and remaining part over and above Rs. 2 lakhs shall be subject to such restriction. In addition to the above, the AMC / Trustee may restrict / suspend redemptions / switch-out of Units of the Scheme pursuant to direction/ approval of SEBI. In case of any of the above eventualities, the general time limits for processing requests for redemption of Units will not be applicable. Also refer to the paragraph 'Suspension of Purchase and Redemption of Units' in the Statement of Additional Information.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	**Subscriptions/Purchases including Switch - ins:** The following cut-off timings shall be observed by the Mutual Fund in respect of purchase of units of the Scheme and the following NAVs shall be applied for such purchase: 1. where the application is received upto 3.00 pm on a Business day and funds are available for utilization before the cut-off time – the closing NAV of the Business day shall be applicable; 2. where the application is received after 3.00 pm on a Business day and funds are available for utilization on the same day or before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable; 3. irrespective of the time of receipt of application, where the funds are not available for utilization before the cut-off time - the closing NAV of Business day on which the funds are available for utilization shall be applicable. For determining the applicable NAV for allotment of units in respect of purchase / switch in the Scheme, it shall be ensured that: i. Application is received before the applicable cut-off time. ii. Funds for the entire amount of subscription/purchase as per the application are credited to the bank account of the Scheme before the cut-off time. iii. The funds are available for utilization before the cut-off time. The aforesaid provisions shall also be applicable to systematic transactions like Systematic Investment Plan, Systematic Transfer Plan, etc offered by scheme. **Redemptions including Switch - outs:** The following cut-off timings shall be observed by the Mutual Fund in respect of Repurchase of units: a. where the application received upto 3.00 pm – closing NAV of the day of receipt of application; and b. an application received after 3.00 pm – closing NAV of the next Business Day. The above mentioned cut off timing shall also be applicable to transactions through the online trading platform. In case of Transaction through Stock Exchange Infrastructure, the Date of Acceptance will be reckoned as per the date & time; the transaction is entered in stock exchange's infrastructure for which a system generated confirmation slip will be issued to the investor.

Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors. This is the price you need to pay for purchase/switch-in.	At the Applicable NAV Para 10.4 of Master Circular for Mutual Funds has decided that there shall be no Entry Load for all Mutual Fund schemes has decided that there shall be no entry Load for all Mutual Fund Schemes. Hence, no entry load is levied for subscription transactions by the Scheme. Methodology of calculating subscription price: Subscription Price = Applicable NAV*(1+Entry Load, if any) Example: If the Applicable NAV is Rs. 10, Entry Load is NIL then the subscription price will be: = Rs. 10* (1+NIL) = Rs. 10
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors. This is the price you will receive for redemptions/switch outs.	At the Applicable NAV subject to prevailing Exit Load. Ongoing price for redemption /Switch out (to other Schemes/Plans of the Mutual Fund) is price which a Unit holder will receive for redemption/Switch-outs. During the continuous offer of the Scheme, the Unit holder can redeem the Units at Applicable NAV, subject to payment of Exit Load, if any. Methodology of calculating repurchase price: Redemption Price = Applicable NAV*(1-Exit Load, if any) Example: If the Applicable NAV is Rs. 10, Exit Load is 2% then redemption price will be: = Rs. 10* (1-0.02) = Rs. 9.80 Investors/Unit holders should note that the AMC/Trustee has right to modify existing Load structure and to introduce Loads subject to a maximum limits prescribed under the SEBI Regulations. Any change in Load structure will be effective on prospective basis and will not affect the existing Unit holder in any manner. However, the Mutual Fund will ensure that the Redemption Price will not be lower than 95% of the Applicable NAV. The Purchase Price shall be at applicable NAV.
Minimum amount for purchase / redemption / switches	**Refer Section I Part I for Minimum amount for purchase/redemption/switches**. **Minimum Redemption Amount/Switch Out** There will be no minimum redemption criterion. The Redemption / Switch-out would be permitted to the extent of credit balance in the Unit holder's account of the Plan(s) / Option(s) of the Scheme (subject to completion of Lock-in period or release of pledge / lien or other encumbrances). The Redemption / Switch-out request can be made by specifying the rupee amount or by specifying the number of Units of the respective Plan(s) / Option(s) to be redeemed. In case a Redemption / Switch-out request received is for both, a specified rupee amount and a specified number of Units of the respective Plan(s)/ Option(s), the specified number of Units will be considered the definitive request. In case of Units held in dematerialized mode, the Unit Holder can give a request for Redemption only in number of Units which can be fractional units also. Depository participants of registered Depositories can process only redemption request of units held in demat mode.

	The AMC/ Trustee reserves the right to change/ modify the terms of minimum redemption amount/switch-out.
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent to the Unit holders in whose folio(s) transaction(s) have taken place during the month by mail or email on or before 15th of the succeeding month. Half-yearly CAS shall be issued at the end of every six months (i.e. September/ March) on or before 21st day of succeeding month, to all investors providing the prescribed details across all schemes of mutual funds and securities held in dematerialized form across demat accounts, if applicable For further details, refer SAI.
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within three working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 14.1.3 of SEBI Master Circular for Mutual Funds. For detailed procedure on how to redeem, kindly refer SAI.
Bank Mandate	It is mandatory for investors to mention bank account details on the form. Applications without this information are liable to be rejected. The Mutual Fund / AMC reserve the right to hold redemption proceeds in case requisite bank details are not submitted.
Delay in payment of redemption / repurchase proceeds / dividend	The Asset Management Company shall be liable to pay interest to the unitholders at rate as specified vide clause 14.2 of SEBI Master Circular for Mutual Fund by SEBI for the period of such delay. The AMC shall pay interest to the Unit holders at 15% or such other rate as may be prescribed by SEBI from time to time, in case the Redemption / Repurchase proceeds are not made within three (3) working Days of the date of Redemption / Repurchase. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC / Trustee is required to obtain from the Investor / Unit holders verification of identity or such other details relating to Subscription for Units under any applicable law or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing the application.
Unclaimed Redemption	As per Para 14.3 of SEBI Master Circular on Mutual Funds, the unclaimed Redemption amounts shall be deployed by the Fund in money market instruments only. The unclaimed Redemption amounts shall be deployed in money market instruments and such other instruments/securities as maybe permitted from time to time. The investment management fee charged by the AMC for managing such unclaimed amounts shall not exceed 50 basis points. The circular also specifies that investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing NAV. Thus, after a period of three years, this amount can be transferred to a pool account and the investors can claim the said amounts at the NAV prevailing at the end of the third year. In terms of the circular, the onus is on the AMC to make a continuous effort to remind investors through letters to take their unclaimed amounts. The details of such unclaimed amounts shall be

	disclosed in the annual report sent to the Unit Holders. Further, according to para 14.3 of SEBI Master Circular on Mutual Funds as amended from time to time the unclaimed Redemption amounts may be deployed in separate plan of Overnight scheme/Liquid scheme/Money market mutual fund scheme floated by Mutual Funds specifically for deployment of the unclaimed Redemption.
Disclosure w.r.t investment by minors	Following is the process for investments made in the name of a Minor through a Guardian: - • Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. • Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. • All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. • No investments (lumpsum/SIP/ switch in/ STP in etc.) in the scheme would be allowed once the minor attains majority i.e. 18 years of age.

Tracking Error & Tracking Difference	Tracking error is a measure of the difference in returns from the Scheme and the returns from the index. It is computed as the standard deviation of the difference between the daily returns of the underlying benchmark and the NAV of the Scheme on an annualized basis.
	
	Tracking error could be the result of a variety of factors including but not limited to:
	• Delay in the purchase or sale of stocks within the benchmark due to:
	  o Illiquidity in the stock
	  o Delay in realization of sale proceeds
	• The Scheme may buy or sell the stocks comprising the index at different points of time during the trading session at the then prevailing prices which may not correspond to its closing prices.
	• The potential for trades to fail, which may result in the Scheme not having acquired the stocks at a price necessary to track the benchmark price.
	• The holding of a cash position and accrued income prior to distribution of income and payment of accrued expenses.
	• Disinvestments to meet redemptions, recurring expenses etc.
	• Execution of large buy / sell orders
	• Transaction cost and recurring expenses
	• Delay in realization of Unit holders' funds
	• Levy of margins by exchanges
	
	The Scheme will endeavor to minimize the tracking error by:
	• Rebalancing of the portfolio.
	• Setting off of incremental subscriptions against redemptions.
	
	The tracking error i.e. the annualised standard deviation of the difference in daily returns between NIFTY 500 TRI and the NAV of scheme based on past one year rolling over data shall not exceed 2% or as may be prescribed by regulations from time to time.
	
	In case of unavoidable circumstances in the nature of force majeure which are

	beyond the control of the AMCs, the tracking error may exceed 2% or as may be prescribed by regulations from time to time, and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any. Under normal circumstances, such tracking errors are not expected to exceed 2% p.a. for daily 12 month rolling return. However, in case of events like, dividend received from underlying securities, rights issue from underlying securities and market volatility during rebalancing of the portfolio following the rebalancing of the underlying index, etc. or in abnormal market circumstances, the tracking error may exceed the above limits. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Index. **Tracking difference:** Tracking difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	NIL

III. Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided – Not Applicable

B. Periodic Disclosures

Monthly and Half yearly Disclosures: Portfolio / Financial Results	The AMC will disclose the portfolio of the Scheme (alongwith ISIN) as on the last day of the month / half year on the website of the Mutual Fund and AMFI within 10 days from the close of each month/ half year (i.e. 31st March and 30th September) respectively in a user-friendly and downloadable spreadsheet format. Further, AMC shall publish an advertisement in an all India edition of one national English daily newspaper and one Hindi newspaper, every half year, disclosing the hosting of the half-yearly statement of its schemes' portfolio on the website of the Mutual Fund and AMFI and the modes through which unitholder(s) can submit a request for a physical or electronic copy of the statement of scheme portfolio. The AMC will also provide a dashboard, in a comparable, downloadable (spreadsheet) and machine readable format, providing performance and key disclosures like Scheme's AUM, investment objective, expense ratios, portfolio details, scheme's past performance etc. on website. https://www.axismf.com/statutory-disclosures
Half Yearly Results	The Mutual Fund shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on the website of the AMC and AMFI. The mutual fund shall publish an advertisement disclosing the hosting of such financial results on their website, in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in

	the language of the region where the Head Office of the Mutual Fund is situated. The unaudited financial results will also be displayed on the website of the AMC and AMFI. https://www.axismf.com/statutory-disclosures
Annual Report	The Scheme annual report or an abridged summary thereof shall be mailed (emailed, where e mail id is provided unless otherwise required)) to all Unit holders not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year) and full annual report shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the Unit holders on request on payment of nominal fees, if any. Scheme wise annual report shall also be displayed on the website of the Mutual Fund (www.axismf.com) and on the website of Association of Mutual Funds in India (www.amfiindia.com). Unitholders whose email addresses are not registered with the Mutual Fund may 'opt-in' to receive a physical copy of the annual report or an abridged summary thereof. Further, AMC shall provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on a specific request received from a unitholder. AMC shall also publish an advertisement every year, in an all India edition of one national English daily newspaper and in one Hindi newspaper, disclosing the hosting of the scheme wise annual report on the website of the Mutual Fund and AMFI and the modes through which a unitholder can submit a request for a physical or electronic copy of the annual report or abridged summary thereof. https://www.axismf.com/statutory-disclosures
Risk-o-meter	The AMC shall review Riskometers on a monthly basis based on evaluation of risk level of Scheme's month end portfolios. Changes in Riskometers, if any, shall be communicated by way of Notice cum Addendum. Investors may also refer to the website/portfolio disclosure for the latest Riskometers.
Scheme Summary Document	The AMC has provided on its website Scheme Summary Document which is a standalone scheme document for all the Schemes which contains all the details of the Scheme viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. https://www.axismf.com/statutory-disclosures
Tracking Error and Tracking Difference	Tracking Error - The tracking error based on past one year rolling data, on a daily basis shall be disclosed on the website of AMC (www.axismf.com) and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com). Tracking Difference - the Scheme shall also disclose the tracking difference i.e. the annualized difference of daily returns between the underlying Index and the NAV of the Index Fund shall also be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.
Any disclosure in terms of consolidated checklist of standard	NIL

observations	

C. Transparency/NAV Disclosure

Scheme within a period of 5 business days from the date of allotment. Subsequently, the NAVs will be calculated and disclosed on all the Business Days. The AMC shall update the NAVs on its website (www.axismf.com) before 11.00 p.m. on every Business Day and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com) for a given business day .

If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV.

Information regarding NAV can be obtained by the Unit holders / Investors by calling or visiting the nearest ISC.

D. Transaction charges and stamp duty-

Transaction Charges- Not Applicable

Stamp Duty
Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, stamp duty @0.005% of the transaction value would be levied on applicable mutual fund transactions.

Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent.

For further details on Stamp Duty, please refer SAI.

E. Associate Transactions- Please refer to Statement of Additional Information (SAI)

F. Taxation- For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Equity Taxation will be applicable to the Scheme. For details please refer to the clause on Taxation in SAI.

<table>
<tr><td>Taxation of Equity-Oriented Mutual Funds (Rates applicable for the Financial Year 2024-25)</td><td>This document primarily covers taxation of units of equity oriented mutual funds (Refer Note 2). The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.
<table>
<tr><th rowspan="2">Particulars</th><th colspan="2">Taxability in the hands of Individuals / Non-corporates / Corporates</th></tr>
<tr><th>Resident</th><th>Non-Resident</th></tr>
<tr><td>Tax on distributed income</td><td>Taxed in the hands of unitholders at applicable rate under the provisions of the Income-tax Act, 1961 (Act)
(Refer Note 3)</td><td>Taxed in the hands of unitholders at the rate of 20% u/s 115A/ 115AD of the Act (plus applicable surcharge and health and education cess)</td></tr>
<tr><td colspan="3">Capital Gains</td></tr>
</table></td></tr>
</table>

	Sold before 23 July 2024		
	Long Term Capital Gains: (Held for a period of more than 12 Months)	10% (plus applicable surcharge and health and education cess) without indexation (Refer Note 7)	10% (plus applicable surcharge and health and education cess) without indexation (Refer Note 7)
	Short Term Capital Gains (Held for a period of 12 months or less)	15% (plus applicable surcharge and health and education cess)	15% (plus applicable surcharge and health and education cess)
	Sold on or after 23 July 2024		
	Long Term Capital Gains: (Held for a period of more than 12 Months)	**Long Term Capital Gains:** (Held for a period of more than 12 Months)	**Long Term Capital Gains:** (Held for a period of more than 12 Months)
	Short Term Capital Gains (Held for a period of 12 months or less)	**Short Term Capital Gains** (Held for a period of 12 months or less)	**Short Term Capital Gains** (Held for a period of 12 months or less)

Notes –

1. Axis Mutual Fund is a Mutual Fund registered with the Securities & Exchange Board of India and hence the entire income of the Mutual Fund will be exempt from income tax in accordance with the provisions of section 10(23D) of the Act.
2. An equity oriented fund has been defined as:

   a) In case where the fund invests a minimum of 90% of the total proceeds in units of another fund, which is traded on recognized stock exchange, and such other fund also invests a minimum of 90% of its total proceeds in the equity shares of domestic companies listed on a recognized stock exchange; and
   b) In any other case, a minimum of 65% of the total proceeds of such fund is invested in the equity shares of domestic companies listed on a recognized stock exchange.

   Provided that the percentage of equity shareholding or unit held in respect of the fund, as the case may be, shall be computed with reference to the annual average of the monthly averages of the opening and closing figures.

3. Applicable rates for individual, corporates and non-corporates are as under:

Particulars	Income slab	Rate of tax
Individual/ Hindu Undivided Family (HUF)/ AOP/ BOI#	Where total income for a tax year (April to March) is less than or equal to Rs 2,50,000* (the basic exemption limit)	Nil
	Where such total income is more than Rs 2,50,000* but is less than or equal to Rs 5,00,000	5% of the amount by which the total income exceeds Rs 2,50,000*
	Where such total income is more than Rs 5,00,000* but is less than or equal to Rs 10,00,000	Rs 12,500 plus 20% of the amount by which the total income exceeds Rs 5,00,000*
	Where such total income is more than Rs 10,00,000	Rs 1,12,500 plus 30% of the amount by which the total income exceeds Rs 10,00,000
Co-operative society	Where total income for a tax year (April to March) is less than or equal to Rs 10,000	10% of the total income
	Where such total income is more than Rs 10,000 but is less than or equal to Rs 20,000	Rs 1,000 plus 20% of the amount by which the total income exceeds Rs 10,000
	Where the total income exceeds Rs 20,000	Rs 3,000 plus 30% of the amount by which the total income exceeds Rs 20,000
Co-operative society availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAD of the Act	22%	
Co-operative society availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAE of the Act	15%	
Domestic Corporate (where the total turnover or gross receipts of such company for financial year 2022-23 exceeds Rs 400 crores)/ Partnership firm/ LLP/ Local authority/ FPIs	30%	
Domestic company,	25%	

where the total turnover or gross receipts of such company for financial year 2022-23 does not exceed Rs 400 crores	
Domestic company availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAA of the Act	22%
Domestic company engaged solely in the business of manufacture/ production and availing concessional tax rate benefit (subject to prescribed conditions) under section 115BAB of the Act	15%
AOP/ BOI	30% or such higher rate of tax applicable to the individual members of the AOP/ BOI
Foreign Corporates	35%
FPIs	30%

*In case of resident individuals of age 60 years or more, but less than 80 years, the basic exemption limit is Rs 3,00,000. Income between Rs 3,00,000 and Rs 500,000 will be taxable at the rate of 5%.

In case of resident individuals of age 80 years or more, the basic exemption limit is Rs 5.00,000. Income exceeding Rs 5,00,000 but less than or equal to Rs 10,00,000 will be taxable at the rate of 20%.

#Section 115BAC of the Act provides individuals and HUFs to pay tax in respect of their total income at the following rates (default regime):

Income slab	**Tax rate**
Where total income for a tax year (April to March) is less than or equal to Rs 3,00,000 (the basic exemption limit)	Nil
Where such total income is more than Rs 3,00,000 but is less than or equal to Rs 7,00,000	5% of the amount by which the total income exceeds Rs 3,00,000
Where such total income is more than Rs 7,00,000 but is less than or equal to Rs 10,00,000	Rs 20,000 plus 10% of the amount by which the total income exceeds Rs 7,00,000
Where such total income is more than Rs 10,00,000 but is less than or equal to Rs 12,00,000	Rs 50,000 plus 15% of the amount by which the total income exceeds Rs 10,00,000
Where such total income is more than Rs 12,00,000	Rs 80,000 plus 20% of the amount by which the

but is less than or equal to Rs 15,00,000	total income exceeds Rs 12,00,000
Where such total income is more than Rs 15,00,000	Rs 1,40,000 plus 30% of the amount by which the total income exceeds Rs 15,00,000

4. Surcharge at the following rate to be levied in case of individual / HUF / non-corporate non-firm unit holders for equity oriented mutual fund:

Income	**Individual /HUF / non-corporate non-firm unit holders**
(a) Above Rs 50 lakh upto 1 crore (including dividend income and capital gains income under section 111A, 112 and 112A of the Act)	10%
(b) Above Rs 1 crore upto Rs 2 crores (including dividend income and capital gains income under section 111A and 112A of the Act)	15%
(c) Above Rs 2 crores upto Rs 5 crores [excluding dividend income (dividend received from domestic companies only) and capital gains income under section 111A, 112 and 112A of the Act)	25%
(d) Above Rs 5 crores [excluding dividend income (dividend received from domestic companies only) and capital gains income under section 111A, 112 and 112A of the Act)	37%*
(e) Above Rs 2 crores [including dividend income (dividend received from domestic companies only) and capital gains income under section 111A, 112 and 112A of the Act)] but not covered in point (c) and (d) above	15%

*Surcharge rate shall not exceed 25% in case of individual and HUF paying tax under section 115BAC of the Act.

5. Surcharge rates for Companies/ firm

Total Income	**Rate of Surcharge for Domestic companies***	**Rate of Surcharge for Foreign Companies**
Above Rs 1 crore upto Rs 10 crores	7%	2%
Above Rs 10 crores	12%	5%

*Surcharge rate shall be 10% in case resident companies opting taxation under section 115BAA and section 115BAB of the Act on any income earned.

In case of firm with total income exceeding Rs 1 crore, surcharge rate shall be 12%.

6. Health and Education cess at 4% on aggregate of base tax and surcharge.

7. As per section 112A of the Act, long-term capital gains, exceeding Rs 1,25,000, arising from transfer of equity oriented mutual funds, shall be chargeable to tax.

8. The Scheme will attract securities transaction tax (STT) at 0.001% on the redemption value.

9. Withholding of Taxation by Mutual Fund will be as per applicable withholding tax rate.

10. All the above non-resident investors may also claim the tax treaty benefits available, if any.

For further details on taxation please refer to the clause on Taxation in the SAI

G. Rights of Unitholders- Please refer to SAI for details.

H. List of official points of acceptance: For Details of official points of acceptance, please refer our website: https://www.axismf.com/statutory-disclosures

I. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority

For details, please refer our website: https://www.axismf.com/statutory-disclosures

The Scheme under this Scheme Information Document was approved by the Trustee Company at its meeting held on April 16, 2024. The Trustee has ensured that the Scheme is a new product offered by Axis Mutual Fund and is not a minor modification of its existing schemes.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

for and on behalf of
Axis Asset Management Company
Sd/-
Gop Kumar Bhaskaran
Managing Director &
Chief Executive Officer

Date: November 28, 2024

Axis Asset Management Company Limited (Investment Manager to Axis Mutual Fund) One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code – 400013

TEL 022 6649 6100 and contact number 8108622211(Chargeable) EMAIL customerservice@axismf.com WEB www.axismf.com

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to Rs. 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Ltd. **Investment Manager:** Axis Asset Management Co. Ltd. (the AMC) **Risk Factors:** Axis Bank Limited is not liable or responsible for any loss or shortfall resulting from the operation of the scheme.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.